

Everything will be in jeopardy unless foodgrains are made available to the State on a war footing.

This is a matter which is of urgent public importance warranting a statement by the Minister concerned.

14.25 hrs.

DEMANDS FOR GRANTS (GENERAL), 1980-81—contd.

MINISTRY OF COMMERCE—contd.

SHRI GEORGE JOSEPH MUNDACKAL (Muvattupuzha): Mr. Deputy-Speaker, Sir, before Independence, the Maharaja of Travancore wanted to declare independence for his State. We fought against him and we forced him to join the Indian Union. Now, people are very much disappointed. Delhi is treating Kerala as a colony. Now there is an economic blockade against Kerala. Whatever goods we are producing you are taxing heavily and you are imposing heavy duties. Whatever things we want, are very costly in Kerala. Cement, sugar, cloth, fertiliser and everything is very rare and dear in Kerala.

Our people are working in the Middle East and earning so much of foreign exchange and with that amount we are building big factories in the North. We do not mind it. But we are worried that the foreign exchange is utilised for importing rubber, coco etc. This is very painful to the poor cultivators of Kerala.

Sir, I am a rubber cultivator. If rubber is stocked for more than six months it will be spoiled. Now, the STC has imported rubber worth more than Rs. 10 crores and it is idling in the STC godowns, and it is in a deteriorating condition now. Unfortunately, the Government is again trying to import rubber against the interests of the cultivators. International and multinational companies like Cadbury and Dunlop have got more

influence in Delhi than the poor cultivators here. They can also manipulate things. First they will say that they want 2 lakhs tonnes of rubber for their consumption, but afterwards they will say that there is current cut in Calcutta, there is a lock-out in Bombay, and there is a 'go-slow' in Madras, and all the stock will be remaining idle in the godowns. Like this, they want to destroy the interests of the cultivators.

See the fate of coco. For the last 4 or 5 years the State Government and the Central Government asked us to plant more coco, but now actually there is nobody to purchase coco. I am not blaming this Government alone. Even when Mr. Morarji Desai was the Prime Minister, from 75 per cent import duty he has reduced to 45 per cent. Then, Mr. Charan Singh came. He is supposed to be the friend of the cultivators. But he exempted all the import duty and allowed free import, thereby caused heavy damage to the interests of the cultivators. The State Government is also guilty. They can purchase and fix a minimum price for coco and ginger. But they are not doing that. They are spending lot of money for the welfare of cashew and coir industries. After procuring these products, if they cannot sell it, they can throw it to the Arabian Sea.

Sir, for the unity of our country I am requesting Mr. Pranab Babu, to please show some leniency and mercy to the poor cultivators of Kerala. Our cultivations are long-term cultivations. The cultivations of rubber, coco, coconut will take 8 to 10 years for getting economical yield. We cannot immediately shift to another cultivation. So, after taking much risk, we are producing all these things. The Government is changing its policy frequently. That is hurting the poor cultivators. The Janata Government encouraged the cultivators to plant banana. But immediately they banned the export of bananas, vegetables and fruits. The poor people suffered on account of

[Shri George Joseph Mundackal]

that. Anyway, you have to safeguard the interests of the poor cultivators. Please do not create another Assam in the South. I humbly request you, Pranab Babu, to please show some mercy to the poor cultivators of Kerala and give a minimum price for ginger, coco and all these things.

We are in good relations with Russia. They are consuming nearly one-and-a-half lakhs of coco beans. We can construct a factory or a processing unit of coco with their technical know-how and collaboration in public sector or Cooperative Sector. In the meantime we may try to export this coco to Russia also. Don't be under the influence of international Companies like Dunlop and Cadbury. They have got more influence in Delhi. Please ban immediately the import of rubber, nutmeg and cloves, and fix the minimum prices for ginger, turmeric and cocoa, and also try to export them to the maximum.

The price of turmeric is Rs. 2 per kilo, but the duty on it is Rs. 2. How can it bear it?

I once more request the hon. Minister to help and show some mercy to the cultivators. I am also withdrawing my cut motions.

SHRI SONTOSH MOHAN DEV (Silchar): I rise to support the Demands of the Ministry of Commerce. As I come from northeastern India, I would like to concentrate mainly on tea, which is our main product and on some other items.

Tea is a leading item among the traditional export of our country and it has played an important role in earning foreign exchange for our country. But, unfortunately, the tea industry suffered a serious setback during the Janata rule as a result of the imposition of excise duty on tea in the first year of Janata Rule. There was a shortfall in exports. In 1978-79 we exported only 177.33 million kg. of tea earning Rs. 335.9 crores against an export of 221.52 million

kg. earning Rs. 563.71 crores the previous year. The then Commerce Minister, Shri Mohan Dharma, was playing with the fate of tea industry and to wing with a wrong idea that India which is the largest producer and exporter of tea is holding a monopoly in the international market. But India lost its position as a result of the wrong policy of the Janata Government, and now China and Kenya have entered the market. The then Commerce Minister could not realise that it is very difficult to re-enter the international market once it is lost. Traditionally Indian tea was welcome in foreign countries, especially in Russia and the U.K., but because of a wrong policy, we had to suffer a lot.

In order to regain our former position, I urge that Indian participation in international bodies be strengthened. India should also play its rightful role in the formulation of international agreements on tea. Now that the common front has come into existence, it should receive greater impetus. I think the hon. Commerce Minister will take care of that.

At the same time, we must also not neglect our internal market. We find that while there has been a six per cent compound increase in the internal consumption of tea, the increase in production has been only three per cent. The Commerce Ministry has an important role to play in rectifying this defect. It has got the Tea Board and the ITCI, as also some allied organisations. The domestic production must be increased to ensure more exports also. The internal consumption of tea is growing more and more, day by day. The time will come when our export surplus may be eaten up by internal consumption. So, the production of tea should also be increased.

I am also constrained to see in the Report published by the Commerce Ministry that in the internal market the price of tea, say, in Calcutta, is

Rs. 16.11 per kg; in Cochin, it is Rs. 12.04 per kg. whereas in the auction market, where tea is sold, an average price is about Rs. 10. The middleman in between is making money at the expense of the consumer. So, I would request the hon. Minister to explore the possibility of opening fair price shops. The State Trading Corporation or the Tea Board can evolve a method by which the consumer can get tea in the internal market at a lesser rate.

As I said, I come from the north-eastern region. I would also like to draw the attention of our Minister to the pitiable condition of the tea industry in Darjeeling. Darjeeling tea fetches a good amount of money in foreign exchange. Specially, the Russians are good buyers of Darjeeling tea. About 80 per cent of tea from Darjeeling goes to Russia. Recently, a wage agreement has been signed between the tea labourers' union and the Indian Tea Association and the Bharatiya Cha Parishad. I think, the labourers rightly deserve an increase in their wage of 90 paise per day. But this will adversely affect the Darjeeling tea because the tea bushes are 50 years old and the hailstorm in the month of April has very badly affected tea production in that area.

The tea industry, as you will see from the record, contributes to the tune of Rs. 65 crores by way of excise duty to the Government Exchequer. As against that, the Government gets only Rs. 1.5 crores from the Darjeeling tea. I would urge upon the hon. Minister to consider the possibility of including the Darjeeling zone into zone I for excise purposes. I would request him to give some incentive so that the Darjeeling tea industry can survive.

The Government of India has in the past appointed the Tandon Committee which has made different recommendations to the Government. Our market strategy should be such

as to ensure that we are able to give remunerative prices to growers and achieve the highest export earnings. I would request the hon. Minister to explore the possibility of implementing the various recommendations of the Tandon Committee. In the past, we have seen our policy in regard to export and distribution of tea has been in the primary form. This should also be changed. The emphasis should be put on the export of tea in the value-added form. I am sure our able Commerce Minister will look into it and do the needful.

It is essential to go in for research both in production and in consumer preferences. Research in production is very necessary if we have to achieve the target of production which we have accepted so that there is an adequate growth to take care of domestic consumption requirements and surpluses for export. Similarly, research on consumer preferences is no less important to achieve stability in our exports.

As I have said the previous policy of the Janata Government has also affected the international market of our Indian tea. India used to contribute about 45 per cent of the world tea trade. Today, unfortunately, we are contributing only 28 per cent. Most of the downfall from 45 per cent to 28 per cent has been due to the policy which was followed by the Janata Government. I am sure the Government will try to revive the international market and will take care of that. Sir, in my district of Cachar in Assam and in certain parts of Bengal there are certain sick Tea industries. Those industries are either closed or are run in such a way that the labourers in the gardens are not getting their daily wages and they are suffering very much. I would request the Hon. Minister to look into this. These industries should be brought within the purview of Government organisations so that this problem could be solved.

[Shri Santosh Mohan Dev]

There is also a demand from the north-eastern States, especially from Assam, for opening a regional Tea Board Office in Gauhati because, out of the total production of tea, Assam contributes 60 per cent. I am sure the Hon. Minister of Commerce, who had already assured us that he is sympathetic and, when the present situation in Assam changes, will consider it, will do so. I do not insist he must do it immediately but I would request that when the situation in Assam is normal, he may kindly take up this matter.

I would also make a request to the Commerce Minister in regard to another aspect, namely the opening of a godown for newsprint in Gauhati. This is also under the Commerce Ministry and this may be looked into. Otherwise, it would be very difficult for the small newspapers in Assam to go and get newsprint.

We in Assam are facing a turmoil and a hue and cry about foreign nationals. From 1947 up to 1971, by the legal process, many East Bengal refugees came to West Bengal, to Assam and Tripura. According to the policy of the Government of India, we have also submitted claims for compensation to the Custodian of Enemy Property. But unfortunately, most of the claims are still pending before the Custodian of Enemy Property. I understand that the main reason is that quantum of property surrendered by the East Pakistanis in India when they were citizens of India, in Assam and in West Bengal, did not tally with the property which the people who came to India had surrendered property in East Pakistan or West Pakistan. But something must be done to give compensation to these people who came without anything to India, and I am sure the Minister will look into it.

I would also like to draw the attention of the Minister to a certain product—cotton product of Assam, and Tripura. It is being produced in Assam, mainly in Kachar, and also in Tripura. Previously, they were guld-

ed by an ad hoc Order of the Textile Commissioner of Bombay. Recently, the Government of India issued a notice—Press Notification dated 14th May 1980 by the Textile Commissioner Bombay—according to which they are supposed to take orders from Bombay. This is a time-consuming process because, for Tripura and Comella cotton, the hydraulic press is being done in Calcutta. So, I would request the Hon. Minister to look into it and redress the grievances of the growers and exporters. This particular cotton has a very good market in Japan and our competitors, as suppliers, are from Bangladesh. Unless this is looked into, the market may again be captured by the Bangladesh people. So I would request the Hon. Minister to look into it.

With these words I support the Demands for Grants for Commerce.

श्री एन० ई० होरो (खुटी) : उपाध्यक्ष महोदय, सरकार ने जो काममें मंत्रालय की रिपोर्ट दी है उसमें मैंने देखा। काममें मिनिस्ट्री के अन्दर उन्होंने पांच बोर्ड्स बनाए हैं— टी बोर्ड, काफी बोर्ड, रबर बोर्ड, कांडिमम बोर्ड वगैरह। इसमें के माध्यम से इन चीजों का प्रोडक्शन, डेवलपमेंट और एक्सपोर्ट होता है। मुझे हैगनी इमजिन है कि इस रिपोर्ट में शैलाक या सीडलैक जो कि एक्सपोर्ट कमोडिटी है और इधर गत वर्ष उन्होंने 21 करोड़ का इग का निर्यात किया है।

इस शैलाक को गवर्नमेंट ने विल्कन नेग्लेक्ट किया है। इसी सदन में कुछ साल पहले मैंने क्वेश्चन रोज किया था कि शैलाक इण्डस्ट्री जो है, इसमें सीडलैक पैदा करने वाले विशेषकर आदिवासी और गरीब किसान हैं जोकि जंगलों और पहाड़ों में रहते हैं। दस लाख से ज्यादा लोग इसको पैदा करते हैं। गवर्नमेंट ने चाहा था कि जो लोग सीडलैक प्रोड्यूस करते हैं उनकी राहत के लिए कुछ काम किया जाए। पहली बात तो यह है कि सीडलैक का जो वाम प्रोड्यूसर को मिलना चाहिए वह नहीं मिलता है। उनके लिए मिनिमम रेम्युनरेटिव प्राइस गवर्नमेंट ने जो फिक्स की है वह केवल 3 रुपए के० जी० है जबकि आज वह 15 रुपये के० जी० से कम नहीं होनी चाहिए।

मेरी दूसरी डिमाण्ड यह है कि जैसे सरकार ने टीवैको, कांडिमम, टी, काफी और रबर बोर्ड बनाए हैं उसी प्रकार से शैलाक बोर्ड का गठन किया जाए। उसके माध्यम से ही शैलाक का बढ़िया प्रोडक्शन हो सकता है और उससे लाखों लोगों को, विशेषकर ट्राइब्स को फायदा पहुंचेगा।

उपाध्यक्ष महोदय, हमारे बिहार में माइका प्रोड्यूस होती है, यानी अमरख पैदा होती है। इसके लिए गवर्नमेंट ने माइका ट्रेडिंग कार्पोरेशन (मिटको) बनाया हुआ है। इस कार्पोरेशन की गतिविधि पर सरकार को विशेष ध्यान देना चाहिए क्योंकि जिनको यह काम दिया गया है वे खुद इसको करते नहीं हैं इसलिए आज इसमें बहुत नुकसान हो रहा है। जो प्राइवेट ब्यापारी हैं, जो माइका प्रोड्यूस करते हैं वे बाज़र से देखकर, वह किस कैटेगरी और किस बचास का है, यह बता सकते हैं लेकिन ये लोग बाहर के हैं, जिनका भारका से कोई ताल्लुक नहीं है, उसके प्रोडक्शन से कोई ताल्लुक नहीं है। इसलिए ऐसे अपसरों को हटाया जाए तथा उनके एकाउन्ट्स और फर्गानिंग की जांच की जाए। उन्होंने बहुत ज्यादा उनको नुकसान पहुंचाया है। जिस मतलब से कार्पोरेशन बनाया गया था वह मकमद पूरा नहीं हो रहा है। इसमें बड़ा भ्रष्टाचार फैला हुआ है इसलिए सरकार को तुरन्त ही कोई डिपार्टमेंटल या अन्य किसी किसम की उच्च-स्तरीय जांच की व्यवस्था करनी चाहिए क्योंकि इसमें करोड़ों का नुकसान हो रहा है और जिस लक्ष की आशा थी वह आशा पूरी नहीं हो रही है। सांख्यिकीक ढंग से माइका के एक्सप्लान्टेशन की व्यवस्था की जानी चाहिए। बिहार में अच्छी क्वालिटी का माइका प्रोड्यूस किया जाता है जिसको विदेशों में भेजकर फारेन एक्सचेंज अर्न करते हैं लेकिन उसमें हमको नुकसान हो रहा है। जो मिटको के अफसर हैं वे नुकसान पहुंचा रहे हैं। वे केवल अपनी नौकरी और आमदनी से ताल्लुक रखते हैं।

मैंने दो बानों की ओर आपका ध्यान आकृष्ट किया है—एक तो शैनाक बोर्ड बनाया जाए और दूसरे, मिटको की मार्केजिनिक इक्वायरी कराई जाए।

SHRI K. T. KOSALRAM (Tiruchendur): Mr. Deputy-Speaker, Sir I rise to support the Demands for Grants in respect of the Ministry of Commerce and while doing so, I want to say a few words about these Demands.

I wish to say that our Commerce Minister, Shri Pranab Mukherjee, has earned a very good name for dynamism and he made a mark in his earlier portfolios of finance, Shipping and Transport and Industry. And I have every hope that, as Commerce Minister, he will see to it that the adverse trade balance becomes an advantageous trade balance.

The adverse trade balance of Rs. 2,230 crores is due to the Janata Government's free-for all policy in the matter of imports. The Open

General Licence became 'Overflowing General Licence' for imports. My friend, Pranab Babu should review this and ensure that only essential requirements are imported. While the imports were liberalised by the Janata Government, the successor Lokdal Government stopped the export of many items. I will give you the example of cotton seed oilcake. The General Secretary of the Lokdal hailed from Gujarat and he persuaded the Charan Singh, government to ban the export of cottonseed oilcake and that too with retrospective effect. I can understand a ban but that ban was imposed with retrospective effect. Consequently, oilcakes worth Rs. 15 lakhs which were brought to Morgugao from Virudhunagar, Kovilpatti and from my constituency in the southernmost part of Tamil Nadu were prevented from being exported. They brought the goods in September 1979 while this ban was imposed on 4-12-79. Today the goods are lying in the Mormugoa port and the port authorities have asked the parties to remove the goods immediately. But there are no wagons and the weather condition is so bad and monsoon has started and I am afraid the entire Rs. 15 lakhs worth of oilcakes will be washed away. So I request my friend, Mr. Mukherjee to look into it and do something. The vested interests and the Gujarati Lobby in the former Janata government had done all this havoc. I hope he will do something about this.

Another wrong decision taken by the former Janata government was the ban on the export of sandalwood. This has led to chaotic conditions in Tamil Nadu. Sandalwood of the value of not several lakhs but several crores of rupees have accumulated in Tamil Nadu. How long can it be kept stored? There is no safe storing place. I demand immediate lifting of the ban on the exports of sandalwood. The government of Tamil Nadu has

[Shri K. T. Kosalram]
written so many times to the centre.
So something should be done.

Another peculiar thing I want to bring to your kind notice. The Janata Government in 1977 on the basis of wrong figures of production furnished by the Central Salt Commissioner banned the export of salt. I took up the issue with the then Janata Government and Morarji Desai and produced the correct figures of salt production. After a long agitation launched by me, in 1978 the government lifted the ban. By that time, our traditional buyers like Bangladesh, Malaysia, Singapore, Iraq, Japan and the Middle-East countries have gone away from us, buying salt from elsewhere. Our former Commerce Secretary, Shri Krishnaswamy Raosaheb tried his best to locate foreign markets for our salt but his efforts did not meet with success. We were exporting annually 5 lakhs tonnes of salt. So, Sir, I would urge that serious efforts should be made to revive the export of salt.

My friend Mr. Mukherjee is well aware that we are exporting prawns and earning every year a lot of foreign exchange. Recently, Taiwanese fishing trawlers have been found fishing in our waters and one of them was captured near Tutuorin with Rs. 70000 worth of prawns. The Captain of the trawler stated that Taiwan has about 3500 trawlers and it takes them about 15 days to reach Indian waters where they remain for two to three months at a stretch.

The mother ship is kept off from our territorial waters and the daily catch of the prawns is transferred to it. Recently, Sri Lanka Navy had seized 64 of our fishing boats from our territorial waters. If these things are not stopped forthwith, 1,00,000 fishermen in Tiruchendur coast up to Kanyakumari and Kolo-chal alone will lose their livelihood.

I have referred to this to highlight how much of our export of fish

is affected by this foreign poaching in our waters.

Our Commerce Minister should take it up with his colleague in the Defence Ministry and ensure that naval protection is offered. Otherwise every year you will be losing more than Rs. 20 crores worth of foreign exchange.

Thank you very much.

MR. DEPUTY-SPEAKER: Shri Rasheed Masood. You will please take 10 minutes. And then the Minister, Shri Ansari will reply. As regards Shri Niren Ghosh, he will get only five minutes. Mr. Rasheed Masood.

श्री रशीद मसूद (महाराजपुर) : डिप्टी स्पीकर साहब, जहाँ तक एक्सपोर्ट और इम्पोर्ट का ताल्लुक है, हम देखने हैं कि 1979-80 में हमारा एक्सपोर्ट 5999 करोड़ रुपये का और इम्पोर्ट 8271 करोड़ रुपये का हुआ है, जिस का माफ मतलब है कि हम एक्सपोर्ट इम्पोर्ट के मुकाबले कम कर रहे हैं। 1980-81 की हालत भी बहुत बेहतर नजर नहीं आ रही है। गवर्नमेंट ने इम निगमिने में बहुत से इन्वेस्टिब्ज दिए हैं, लेकिन कोई प्रोग्राम या प्लान ऐसा नहीं है जिस से यह यकीन हो सके कि इम मात में हमारा इम्पोर्ट और एक्सपोर्ट बैलेंस हो सकेगा।

अभी परमों ही हमारे फाइनेन्स मिनिस्टर साहब ने इण्डस्ट्रीज के लोगों के सामने एक स्पीच दी थी, जिसमें उन्होंने कहा था कि आप लोग खुदा के लिए हम ने जो कन्सेशनज दिये हैं, उनका ब्याल रखिये, उब मे फायदा उठाइये ताकि हमारा एक्सपोर्ट बढ सके। मैं समझता हूँ कि इम तरह की दरखास्तों से एक्सपोर्ट बढने वाला नहीं है, जब तक आप उन सब चीजों की तरफ नहीं देखेंगे जिन से हम वर्ल्ड मार्केट में कम्पीट कर सकते हैं। हमारी पार्टी ने कई दफा सुझाव दिया है और हमारे मेनिफेस्टों में भी दिया है कि जब तक आप मुल्ककी एग््रीकल्चर प्रोड्यूस को बढ़ावा नहीं देंगे, तब तक आप इस मुश्किल से नहीं निकल सकते हैं।

आप शुगर को लीजिए—हमारे यहाँ शुगर की प्राबलम आई हुई है, हम शुगर को इम्पोर्ट करने जा रहे हैं, साथ ही पिछले कमिटेमेंट्स की वजह से हमें एक्सपोर्ट भी करनी पड़ रही है। लेकिन जो शुगर हम इम्पोर्ट कर रहे हैं, उस के सिमसिले में मिनिस्टर साहब ने राज्य सभा में एक काल-एटेंशन के सिमसिले में बताया

था कि हम इस मर्तवा 2 लाख टन शुगर इम्पोर्ट करेंगे जो हम को पोर्ट में आकर 560 रुपये पर-क्विंटल पड़ेगी। मेरा कहना यह है कि जिस वक़्त वह कंट्रैक्ट किया गया था, उस वक़्त बल्टे मार्केट में शुगर की इतनी ज्यादा प्राइम नहीं थी कि वह 560 रुपये फी क्विंटल पड़े। इस की वजह यह है कि हम को मुख्तलिफ एजेन्सीज को काफी कमीशन देनी पड़ती है। हम बहुत ज्यादा एजेन्सीज को कान्ट्रैक्ट करके उनकी मारफत खरीदते हैं जिस की वजह से चीनी हम को बहुत मंहगी पड़ती है। मेरी दरखास्त यह है कि हमें जहां तक हो सके इन एजेन्सीज को कम करना चाहिए ताकि जो कमीशन हमें उन को देनी पड़ती है, उस से बच सकें।

दूसरी तरफ हम ने शुगर एक्सपोर्ट सबमिडी के तौर पर 15 करोड़ रुपये का प्रावीजन किया है। 15 करोड़ रुपये की सबमिडी की क्या जरूरत थी? यह उस वक़्त दी जाती थी, जब बल्टे मार्केट में कम प्राइम थी, लेकिन आज तो यह हम को 560 रुपये क्विंटल पड़ रही है। मतलब यह है कि अब बल्टे मार्केट में ऐसी कमी नहीं है। जो लेवी हम लगाते हैं, वह 230 रुपये क्विंटल के हिमाव में लगाने हैं, इस तरह से 330 रुपये फी-क्विंटल हमारे पाम फाजिन बचने हैं। ऐसी मूरत में एम० टी० सी० या जिम जिम के थू हम एक्सपोर्ट करना चाहें, कम्पीट कर सकते हैं। मेरा खयाल है कि 15 करोड़ रुपये की जो यह सबमिडी आप ने बजट में रखी है, यह बिल्कुल गनत है, यह नहीं होनी चाहिए थी। मैं तो यह कहूंगा कि आप अनड्यूली फेवर मिल-भोनर्न को कर रहे हैं जबकि शुरू से हम यह कहते आ रहे हैं कि छोटी इंडस्ट्री को फेवर करना चाहिए, एग्रीकल्चर वालों को फेवर करना चाहिए। आप बहुत कन्सेशन पहले ही इन इंडस्ट्री वालों को दे चुके हैं और फिर 15 करोड़ रुपये और सबमिडी के तौर पर दे रहे हैं, यह मैं समझ नहीं पाया। यही नहीं बल्कि आप के यहां यह भी होता है कि पहले एग्रीकल्चर मिनिस्ट्री का डिपार्टमेंट आफ फूड परचेज किया करता था मुख्तलिफ चीजे और गवर्नमेंट एक्सपोर्ट करती थी और खाम तौर पर शुगर एक्सपोर्ट करती थी लेकिन 1974 में यह स्थिति खत्म कर दी गई है और एम० टी० सी० शुगर परचेज कर के बाहर भेजनी है। इस के अलावा आई० एम० आई० ई० सी० शुगर खरीदा है जो मिल-भोनर्न का एक आर्गनाइजेशन है यानी मिल-भोनर्न को डाइरेक्ट सबमिडी के तौर पर 15 करोड़ रुपये देते हैं और आई० एम० आई० ई० सी० भी कमीशन लेता और वह भी इन्हीं इंडस्ट्री वालों को चला जाएगा। तो मैं नहीं समझता कि आप लोग रोज-ज-रोज ज्यादा से ज्यादा एजेन्सियां क्यों बढ़ाते जा रहे हैं, जिन से ज्यादा से ज्यादा लोगों को कमीशन

देना पड़े। आप डाइरेक्ट एम० टी० सी० से परचेज कपाइए और डाइरेक्ट बाहर बेजिए इसलिए मेरी दरखास्त है कि आप इस एजेन्सी सिस्टम को खत्म करें।

मैंने जनवरी में प्राइम मिनिस्टर साहब को खत लिखा था, जिसमें मैंने दरखास्त की थी कि डिपार्टमेंट आफ फूड के लोगों को क्यों बाहर भेजा जाता है इन्टरनेशनल शुगर कौंसिल की मीटिंग एटेंड करने के लिए लन्दन में जबकि इस की कोई वजह समझ में नहीं आती है क्योंकि आप की जो कामर्स मिनिस्ट्री है, वह इन कामों से डील करती है और चीजों की खरीद-फरोकत करती है। आप का डिपार्टमेंट आफ फूड 1974 से पहले इस से डील करता था। तो कोई वजह नहीं रह जाती कि आप उस के नुमायन्दों को बाहर भेजें। मुहतरमा प्राइम मिनिस्टर ने मुझे जवाब दिया कि हम इस को देखेंगे और जो पैसा जाया होता है, वह जाया न जाए लेकिन मैं यह बताना चाहता हूँ कि जब तक आप अनप्लान्ड एक्सपेंडीचर को कम नहीं करेंगे और यह जो गैप है, इस गैप को खत्म नहीं करेंगे, तब तक आप की एकोनामी दिन-ब-दिन खराब होती चली जाएगी। मुझे मालूम है कि एक कान्फेन्स में नही बल्कि दो कान्फेन्सेज में फूड डिपार्टमेंट के मुख्तलिफ लोगों को जाने दिया गया। मैं यह कहना चाहूंगा कि इस तरह का जो पैसा खर्च होता है, उस पर काबू पाना चाहिए। या तो एम० टी० सी० डाइरेक्ट परचेज करे या फिर डिपार्टमेंट आफ फूड, जो एग्रीकल्चर मिनिस्टर के अन्डर में है, वह जिस तरह से पहले खरीदता था, वह खरीदे या फिर आप अपनी मिनिस्ट्री में कोई डिपार्टमेंट कायम करें ताकि डाइरेक्ट परचेज हो सके और डाइरेक्ट आप माल बेच सकें। यह करना बहुत ही जरूरी है।

अब मैं टैक्सटाइल्स के बारे में कुछ कहना चाहता हूँ। आप ने अपने यहां कुछ सबमिडी रखी है कपड़ों पर और मुझे अफसोस और ताज्जुब इस बात का है कि ये लोग जो महात्मा गांधी के मुल्क में रहते हैं, महात्मा गांधी के नाम पर कमम खाते हैं, महात्मा गांधी के ख्यालान पर अमन करने की बात करते हैं। हैन्डलूम में काम करने वाले लोगों को न फायदा पहुंचा कर, उन लोगों को फायदा पहुंचाते हैं जो महात्मा गांधी के ख्यालान के विरुद्ध हैं, उन के ख्यालान के खिलाफ हैं और वे हैं बड़े बड़े मिल वाले। उन को सबमिडी के तौर पर 48 करोड़ रुपये की सबमिडी मिलों के कपड़ों पर दी गई है और जो कपड़ा हैन्डलूम पर तैयार होगा और जो हैन्डलूम वालों से खरीदा जाएगा, उस पर 22 करोड़ रुपये की सबमिडी दी जाएगी। यह आप कह सकते हैं कि मिल वालों से ज्यादा कपड़ा खरीदा जाएगा, इसलिए उन का ज्यादा सबमिडी दी जाएगी और हैन्डलूम वालों से कम

कपड़ा खरीदा जाएगा, इसलिए उन को कम सब्सिडी दी जाएगी, लेकिन ताजुब की बात तो यह है कि मिल वालों से जो कपड़ा खरीदा जाएगा, उस पर स्क्वायर मीटर 1 रुपये 30 पैसे सब्सिडी दी जाएगी और जो कपड़ा हैन्डलूम वालों से खरीदा जाएगा, उस पर 50 पैसे से लेकर 70 पैसे और 1 रुपये तक पर स्क्वायर मीटर सब्सिडी दी जाएगी। यानी मिल-प्रोनर्स को 1 रुपये 30 पैसे पर स्क्वायर मीटर सब्सिडी मिलेगी, जो कपड़ा आप उन से लेंगे। और जो कपड़ा हैन्डलूम वाले बनायेंगे उनको आप 50 पैसे से 1 रुपये तक की सब्सिडी देंगे। क्या आप महात्मा गांधी के स्वाम को चकनाचूर नहीं कर रहे हैं? मैं तो कहूंगा कि मिल प्रोनर्स को सब्सिडी नहीं दी जानी चाहिए। गरीब लोगों को, हैन्डलूम वालों को ही सब्सिडी दी जानी चाहिए। अगर आप बड़े लोगों को, मिल वालों को भी सब्सिडी देंगे तो छोटे छोटे हैन्डलूम वाले, छोटी छोटी इंडस्ट्रीज वाले बड़ी इंडस्ट्रीज वालों से कैसे कम्पीट कर पायेंगे? इसके लिए आपने कोई पालिसी या प्लान नहीं बनाया है।

15.06 hrs.

[SHRI SHIVRAJ V. PATIL in the chair]

पिछले तीस सालों में गरीब गरीब से गरीब होता चला गया, सँकड़ों हैन्डलूम इंडस्ट्रीज बंद हो गयीं और आपकी मिलें बढ़ती चली गयी। क्योंकि आप बड़ी मिल वालों को सपोर्ट करते हैं जबकि हम लोग इसकी मुखालिफत करते हैं। आपकी पालिसी छोटी इंडस्ट्री वालों को खत्म करने की, क्रश करने की है। आप इस पालिसी को बदलिए और छोटे छोटे उद्योगधंधों को लगवाइए। उन से माल परचेज करके एक्सपोर्ट कीजिए ताकि आपके पैने का डिस्ट्रिब्यूशन हो। बजाय इसके कि आप 1 रुपये 30 पैसे की सब्सिडी बड़ी मिल वालों को दें और 50 पैसे की सब्सिडी हैन्डलूम वालों को दें, आपको छोटे छोटे उद्योगधंधों को ज्यादा सब्सिडी देकर बढ़ावा देना चाहिए। आप ऐसी पालिसी बनाइये जिससे उनको फायदा हो।

आप उन्हें यह भी बताइये कि वे कौन-सी चीजें बनाएं जिससे कि कम्पीट कर सकें। आपको भी ऐसी प्रोड्यूस को छांटना चाहिए जिसमें कि आप बड़ी मार्केट में कम्पीट कर सकें। हम बार बार यह कहते आये हैं कि आप ऐसी प्रोड्यूस का एक्सपोर्ट कीजिए जिससे कि आप वर्ल्ड मार्केट में कम्पीट कर सकें। अगर आप ऐसा नहीं करेंगे तो आपको कोई फायदा होने वाला नहीं है। इसके लिए आपको लॉग टर्म पालिसी बनानी चाहिये।

इसी तरह से शहर के बारे में है। कभी आप इसको एक्सपोर्ट करते हैं, कभी इसको

इम्पोर्ट करते हैं। कभी आप दोनों करते हैं। आप अपने कमिटमेंट को पुरा करने के लिए इसको एक्सपोर्ट करते हैं और अपने लुक में इसकी कमी को दूर करने के लिए इम्पोर्ट करते हैं। आप इसके लिए भी एक लॉग टर्म पालिसी बनाइये। मैं समझता हूँ कि आप इस मुल्क के किसानों की अगर पूरी तरह से मदद करें तो आपको शहर का इम्पोर्ट नहीं करना पड़ेगा। अगर आप ऐसी पालिसी बनाएं जिससे कि इस मुल्क के किसानों की मदद हो सके तो इस मुल्क के किसान न तो लोगों को भूखा मरने देंगे और न इस मुल्क के अन्दर शहर की इम्पोर्ट की जरूरत पड़ेगी। वे आपके कमिटमेंट भी पूरे कर देंगे। इसलिए मैं आप से दरखास्त करता हूँ कि आप अपनी पालिसी में चेंज कीजिए और स्माल स्केल इंडस्ट्रीज और एग्रीकल्चर को बढ़ावा दीजिए तभी आप इस मुल्क से ज्यादा से ज्यादा एक्सपोर्ट कर सकेंगे। इन अलफाज के साथ मैं बैठता हूँ।

شہری رشید، مسعود (سہارنپور) :

قپتی اسپیکر صاحب - جہاں تک ایکسپورٹ اور امپورٹ کا تعلق ہے ہم دیکھتے ہیں کہ ۱۹۷۹-۸۰ میں ہمارا ایکسپورٹ ۵۹۹۹ کروڑ روپے کا اور امپورٹ ۸۰۷۱ کروڑ روپے کا ہوا ہے - جس کا صاف صاف مطلب ہے کہ ہم ایکسپورٹ اور امپورٹ کے مقابلے کم کر رہے ہیں - ۱۹۸۰-۸۱ کی حالت بھی بہت بہتر نظر نہیں آ رہی ہے - گورنمنٹ نے اس سلسلہ میں بہت سے انسٹیٹوٹوز دیئے ہیں لیکن کوئی پروگرام یا پلان ایسا نہیں ہے جس سے یہ بقدن ہو سکے کہ اس سال میں ہمارا امپورٹ اور ایکسپورٹ جو بالکل ہو سکے گا -

ابھی پرسوں ہی ہمارے فنڈامینٹل ماسٹر صاحب نے اقدار پرزے کے لوگوں کے سامنے ایک ایڈیج دی تھی -

جس میں انہوں نے کہا تھا کہ آپ لوگ خدا کے لئے ہم نے جو کنسولیشن دیئے ہیں ان کا خیال رکھئے۔ ان سے فائدہ اٹھائیے تاکہ ہمارا ایکسپورٹ بڑھ سکے۔ میں سمجھتا ہوں کہ اس طرح کی درخواستوں سے ایکسپورٹ بڑھنے والا نہیں ہے۔ جب تک آپ ان سب چیزوں کی طرف نہیں دیکھیں گے جن سے ہم ورلڈ مارکیٹ میں کمپیت کر سکتے ہیں۔ ہماری پارٹی نے کئی دفعہ سنجھاؤ دیا ہے اور ہمارے مینجمنٹسٹو میں بھی دیا ہے کہ جب تک آپ ملکی ایگریکلچر پروڈیوس کو بڑھاوا نہیں دیں گے۔ تب تک آپ اس مشکل سے نہیں نکل سکتے ہیں۔

آپ شوگر کو لیجئے۔ ہمارے یہاں شوگر کی پروڈام آئی ہوئی ہے۔ ہم شوگر کو امپورٹ کرنے جا رہے ہیں۔ ساتھ ہی پچھلے کمپٹمنٹس کی وجہ سے ہمیں ایکسپورٹ بھی کرنی پڑ رہی ہے۔ لیکن جو شوگر ہم امپورٹ کر رہے ہیں۔ اس کے سلسلے میں مینسٹر صاحب نے راجیہ سبھا میں ایک کال - اڈیشن کے سلسلے میں بتایا تھا کہ ہم اس مرتبہ دو لاکھ ٹن شوگر امپورٹ کریں گے جو ہم کو پورٹ میں آکر ۵۶۰ روپے پر کوئینٹل پڑے گا۔ مہرا کہتا ہے کہ جس وقت یہ کانٹریکٹ کیا گیا تھا اس وقت ورلڈ مارکیٹ میں شوگر کی

انٹی زیادہ پرائس نہیں تھی کہ وہ ۵۶۰ روپے فی کوئینٹل پڑے۔ اس کی وجہ یہ ہے کہ ہم کو مختلف ایجنسیوں کو کافی کمیشن دیلی پڑتی ہے۔ ہم بہت زیادہ ایجنسیوں کو کانٹریکٹ کر کے ان کی معرفت خریدتے ہیں جس کی وجہ سے چھٹی ہم کو بہت زیادہ ملتی پڑتی ہے۔ مہری درخواست یہ ہے کہ ہمیں جہاں تک ہو سکے ان ایجنسیوں کو کم کرنا چاہئے تاکہ جو کمیشن ہمیں ان کو دینا پڑتا ہے اس سے بچ سکیں۔

دوسری طرف ہم نے شوگر ایکسپورٹ سبسڈی کے طور پر ۱۵ کروڑ روپے کا پروڈیون کیا ہے۔ ۱۵ کروڑ روپے کی سبسڈی کی کہا ضرورت تھی۔ یہ اس وقت دی جاتی ہے جب ورلڈ مارکیٹ میں کم پرائس تھی لیکن آج تو یہ ہم کو ۵۶۰ روپے کوئینٹل پڑ رہی ہے۔ مطلب یہ ہے کہ اب ورلڈ مارکیٹ میں ایسی کمی نہیں ہے۔ جو لہوی ہم لگاتے ہیں وہ ۲۳۰ روپے کوئینٹل کے حساب سے لگاتے ہیں اس طرح سے ۳۳۰ روپے فی کوئینٹل ہمارے پاس فاضل بچتے ہیں۔ ایسی صورت میں ایس۔ ٹی۔ سی۔ یا جس کے تھرو م ایکسپورٹ کرنا چاہیں کمپیت کر سکتے ہیں۔ مہرا خیال یہ ہے کہ ۱۵ کروڑ روپے کی جو یہ سبسڈی آپ نے بھرت میں رکھی ہے یہ بالکل فاط ہے۔ یہ

[شری وشہد مسعود]

نہیں ہونی چاہئے تھی - میں تو یہ کہوں گا کہ آپ انڈیولی فیور مل - اونرس کو کر رہے ہیں جب کہ شروع سے ہم یہ کہتے آ رہے ہیں کہ چھوٹی انڈسٹری کو فیور کرنا چاہئے ایگریکلچر والوں کو فیور کرنا چاہئے - آپ بہت کمیشن پہلے ہی ان انڈسٹری والوں کو دے چکے ہیں اور پھر 10 کروڑ روپے اور سہسہائی کے طور پر دے رہے ہیں - یہ میں سمجھ نہیں پایا - یہی نہیں بلکہ آپ کے یہاں یہ بھی ہوتا ہے کہ پہلے ایگریکلچر ماسٹری کا ڈپارٹمنٹ آف فورڈ پرچیز کیا کرنا تھا - مختلف چیزیں اور گورنمنٹ ایکسپورٹ کری تھی اور خاص طور پر شوگر ایکسپورٹ کرتی تھی لیکن 1972ء سے یہ اسکیم ختم کر دی گئی ہے اور ایس - ٹی - سی - شوگر پرچیز کر کے باہر بھجوا رہے ہیں - اس کے علاوہ آئی - ایس - آئی - سی - شوگر خریدتا ہے جو مل آنرز کا ایک آرگنائزیشن ہے یعنی مل - آنرز کو ڈائریکٹ سہسہائی کے طور پر 10 کروڑ روپے دیتے ہیں اور آئی - ایس - آئی - سی - ای - سی - یہی کمیشن لے گا اور وہ بھی انہیں انڈسٹری والوں کو چلا جائے گا - تو میں نہیں سمجھتا کہ آپ لوگ روز بروز زیادہ سے زیادہ ایجنسیاں کیوں بڑھاتے جا رہے ہیں جن سے زیادہ سے زیادہ لوگوں کو کمیشن

دینا پڑے - آپ ڈائریکٹ ایس - ٹی - سی - سے پرچیز کرانے اور ڈائریکٹ باہر بھجوائے - اس لئے میری درخواست ہے کہ آپ اس ایجنسی سسٹم کو ختم کریں -

میں نے جنوری میں پرائم منسٹر صاحب کو خط لکھا تھا جس میں میں نے درخواست کی تھی کہ ڈپارٹمنٹ آف فورڈ کے لوگوں کو باہر بھجوا جاتا ہے انٹرنیشنل شوگر کونسل کی میٹنگ اتھارٹی کرنے کے لئے لندن میں جب کہ اس کی وجہ سمجھ میں نہیں آتی ہے کیونکہ آپ کی جو کامرس ماسٹری ہے وہ ان کاموں سے تیل کرتی ہے اور چھوڑ کر خرید و فروخت کرتی ہے - آپ کا ڈپارٹمنٹ آف فورڈ 1972ء سے پہلے اس سے تیل کرتا تھا - تو کوئی وجہ نہیں رہ جاتی کہ آپ اس کے نہ لگدے کو باہر بھجویں - صحیح پرائم منسٹر نے مجھے جواب دیا کہ ہم اس کو دیکھیں گے اور جو پیسہ ضائع ہوتا ہے وہ ضائع نہ جائے لیکن میں یہ بتانا چاہتا ہوں کہ جب تک آپ اور پلانڈ ایکسپورٹ ایگریکلچر کو کم نہیں کریں گے اور یہ جو گھپ ہے اس گھپ کو ختم نہیں کریں گے تب تک آپ کی ایکونومی دن بدن خراب ہوتی چلی جائیگی -

مجھے معلوم ہے کہ ایک کانفرنس میں نہیں بلکہ دو کانفرنسوں میں فوٹو ڈیپارٹمنٹ کے مختلف لوگوں کو جانے دیا گیا - میں یہ کہنا چاہوں گا کہ اس طرح کا جو پیسہ خرچ ہوتا ہے اس پر قابو پانا چاہئے - یا تو ایس۔ ٹی۔ سی۔ ڈائریکٹ پرچیز کرے یا پھر ڈیپارٹمنٹ آف فوٹو جو ایگریکلچرل ڈسٹرکٹ کے اندر میں ہے وہ جس طرح سے پہلے خریدتا تھا وہ خریدے یا پھر آپ اپنی ماسٹری میں کوئی ڈیپارٹمنٹ قائم کریں تاکہ ڈائریکٹ پرچیز ہو سکے اور ڈائریکٹ آپ مال بھیج سکیں - یہ کرنا بہت ہی ضروری ہے -

اب میں ٹیکسٹائل کے بارے میں کچھ کہنا چاہنا ہوں - آپ اپنے یہاں کچھ سبسڈی رکھی ہوں گورنر پر اور مجھے ایسوس اور تعجب اس بات کا ہے کہ یہ لوگ جو مہاتما گاندھی کے ملک میں رہتے ہیں - مہاتما گاندھی کے نام پر قسم کھاتے ہیں - مہاتما گاندھی کے خیالات پر عمل کرنے کی بات کرتے ہیں ہیلڈ لوم میں کام کرنے والے لوگوں کو نہ فائدہ پہنچاتا ہے ان لوگوں کو فائدہ پہنچاتا ہے جو مہاتما گاندھی کے خیالات کے روبرو ہیں - ان کے خیالات کے خلاف ہیں اور وہ ہیں بڑے بڑے مل والے - ان کو سبسڈی کے طور پر ۳۸ کروڑ روپے کی سبسڈی ملوں کے گھروں پر دی گئی

ہے اور جو کھڑا ہیلڈ لوم پر تیار ہوتا ہے اور جو ہیلڈ لوم والوں سے خریدا جائے گا اس پر ۲۲ کروڑ روپے کی سبسڈی دی جائیگی - یہ آپ کہہ سکتے ہیں کہ مل والوں سے زیادہ کھڑا خریدا جائے گا - اس لئے ان کو زیادہ سبسڈی دی جائیگی اور ہیلڈ لوم والوں سے 'م' کھڑا خریدا جائیگا اس لئے ان کو کم سبسڈی دی جائیگی لیکن تعجب کی بات تو یہ ہے کہ مل والوں سے جو کھڑا خریدا جائیگا ان پر سو اڈر میٹر ایک روپیہ ۳۰ پیسے سبسڈی دی جائیگی اور جو کھڑا ہیلڈ لوم والوں سے خریدا جائیگا ان پر ۵۰ روپے سے لے کر ۷۰ پیسے اور ایک روپیہ تک پر سوائے میٹر سبسڈی دی جائیگی - یہ ملی مل اونرس کو ایک روپیہ ۳۰ پونے پتے سوائے میٹر سبسڈی ملانگا جو کھڑا آپ ان سے لہنگے - اور جو کھڑا ہیلڈ لوم والے بنائیں گے ان کو آپ ۵۰ پیسے سے لے کر روپے تک کی سبسڈی دیں گے - یہاں آپ مہاتما گاندھی کے خواب کو چکنا چور نہیں کر رہے ہیں - میں تو کہوں گا کہ مل اونرس کو سبسڈی نہیں دی جانی چاہئے - غریب لوگوں کو ہیلڈ لوم والوں کو ہی سبسڈی دی جانی چاہئے - اگر آپ بڑے لوگوں کو مل والوں کو بھی سبسڈی دینگے تو چھوٹے ہیلڈ لوم والے چھوٹی چھوٹی

انڈسٹریز والے بڑی انڈسٹریز والے سے
 کیسے کمپینٹ کر پانہلگے - اس کے
 لئے آپ نے کوئی پالیسی یا پلان
 نہیں بنایا ہے -

(شری شوراچ پاتل پوٹھا سین ہوئے)

پچھلے تیس سالوں میں فریب
 فریب سے فریب ہوتا چلا گیا سیلکٹرز
 میٹ لوم انڈسٹریز باند ہو گئیں اور
 آہنی مین بڑھتی چلی گئیں - کیونکہ
 آپ بڑی مل والوں کو سپورٹ کرتے
 ہیں جب کہ ہم لوگ اس کی
 مخالفت کرتے ہیں - آپ کی پالیسی
 چھوٹی انڈسٹری والوں کو ختم کرنے
 کی کوشش کرنے کی ہے - آپ اس
 پالیسی کو بدلتے اور چھوٹے چھوٹے
 ادھوگوں کو لگوائیں - اس سے مال
 پرچہز کر کے ایکسپورٹ کیجئے تاکہ
 آپ کے پیسے کا دستریبوشن ہو -
 بجائے اس کے کہ آپ ایک روپیئے
 ۳۰ پیسے کی سبسڈی بڑی مل والوں
 کو دیں اور ۵۰ پیسے کی سبسڈی
 ہلکے لوم والوں کو دیں آپ کو چھوٹے
 چھوٹے ادھوگوں کو زیادہ سبسڈی دیکر
 بڑھاوا دینا چاہئے - آپ ایسی پالیسی
 بنائیے جس سے ان کا فائدہ ہو -

آپ انہیں یہ بھی بتائیے کہ وہ
 کونسی چیزیں جن سے کہ کمپنٹ کر
 سکیں - آپ کو بھی ٹیسی پروویوس کو
 چھاننا چاہئے جن سے کی آپ بڑی

مارکیٹس میں کمپینٹ کر سکیں -
 ہم بار بار یہ کہتے آئے ہیں کہ آپ
 ایسی پروویوس کا ایکسپورٹ کیجئے
 جن سے کہ آپ ورلڈ مارکیٹ میں
 کمپینٹ کر سکیں - اگر آپ ایسا نہیں
 کریں گے تو آپ کو کوئی فائدہ ہونے
 والا نہیں ہے - اس کے لئے آپ کو
 لونگ ٹرم پالیسی بنانی چاہئے -

اس طرح سے شوگر کے بارے میں
 ہیں - کبھی آپ اس کو ایکسپورٹ
 کرتے ہیں کبھی اس کو امپورٹ کرتے
 ہیں - کبھی آپ دونوں کرتے ہیں - آپ
 اپنے کمپینٹ کو پورا کرنے کے لئے اس
 کو ایکسپورٹ کرتے ہیں اور اپنے ملک
 میں اس کی کمی کو دور کرنے کے لئے
 امپورٹ کرتے ہیں - آپ اس کے لئے
 بھی ایک لونگ ٹرم پالیسی بنائیے -
 میں سمجھتا ہوں کہ آپ اس ملک کے
 کسانوں کی اگر پوری طرح سے مدد
 کریں تو آپ کو شوگر کا امپورٹ نہیں
 کرنا پڑے گا - اگر آپ ایسی پالیسی
 بنائیں جس سے کہ اس ملک کے
 کسانوں کی مدد ہو سکے تو اس ملک
 کے کسان نہ تو لوگوں کو بھدکا مرنے
 دیں گے اور نہ اس ملک کے انڈر شوگر
 کی امپورٹ کی ضرورت پڑے گی - وہ
 آپ کے کمپینٹ بھی پورے کر دیں گے -
 اسلئے میں آپ سے درخواست کرتا
 ہوں کہ آپ اپنی پالیسی میں چینج
 کیجئے اور اس سال اسکھل انڈسٹریز اور

ایگزیکٹو کو بڑھاوا دیکھنے نہیں آپ
اس ماگ سے زیادہ سے زیادہ ایکسپورت
کر سکیں گے - ان الفاظ کے ساتھ میں
بیٹھتا ہوں -

समापति नहोवय : अब सम्मानीय मंत्री जी कुछ कहेंगे ।

बाणिज्य और नागरिक पूति मंत्रालय में राज्य मन्त्री (श्री जिवाउरहमान अंसारी) : मिस्टर चेरमैन, कामर्स मिनिस्ट्री की डिमाण्ड्स पर बहुत तफसीली बहस में मैं नहीं पड़ना चाहता। हमारे दोस्त श्री प्रणवकुमार मुखर्जी जिस वक्त फाइन्स रिप्लाइ इन डिमाण्ड्स पर देगे उस वक्त वे तफसीलात में जायेंगे। मैं तो सिर्फ कामर्स मिनिस्ट्र की उन डिमाण्ड्स के मुतल्लिक जो हैण्डलूम और हैन्डीक्राफ्ट्स के मुतल्लिक हैं उनके बारे में कुछ अर्ज करना चाहता हूँ और बहुत थोड़े वक्त में उन डवलपमेन्ट स्कीमों का तफसरा करना चाहता हूँ जो कि हैण्डलूम और हैन्डीक्राफ्ट्स के लिए चल रही है। मैं उन स्कीमों के बारे में भी बताना चाहता हूँ जिनको कि मौजूदा हकूमत हैण्डलूम और हैन्डीक्राफ्ट्स सैक्टर को आगे बढ़ाने के लिए, मजबूत करने के लिए, आगे बढ़ाना चाहती चाहती हैं।

चेयरमैन साहब, पांच घंटे के करीब कामर्स मिनिस्ट्री की डिमाण्ड्स पर बहस हो गयी लेकिन बहुत कम लोगों ने हैण्डलूम और हैन्डीक्राफ्ट्स सैक्टर के बारे में अपने खयालात का इजहार किया। यह सही है कि कामर्स मिनिस्ट्री के बड़े समुद्र को देखते हुए हैण्डलूम और हैन्डीक्राफ्ट्स सैक्टर एक बहुत छोटा सा समुद्र है। लेकिन यह मुल्क की आबादी के बहुत बड़े हिस्से को रोजगार फरहाम करना है। एग्रीकल्चर के बाद यह मुल्क का सबसे बड़ा उद्योग है। मुझे दुख है कि इसके ऊपर जितनी दिलचस्पी आन्दरेबल मन्त्रजों को लेनी चाहिए थी नहीं ली। इलैक्शन के दौरान जब मासिस को एट्रैक्ट करने के लिए फील्ड में जाते हैं तो सारी दिलचस्पी उनकी इन इन्डस्ट्रीज के ऊपर होती है जो मास बेस्ड हैं, जिन में अक्वाम लगे हुए हैं और जिन से अक्वाम को रोजगार फराहम होता है। लेकिन यहां इस हाउस में उस सैक्टर की तरफ ऐसी चरमपौशी और ऐसी अनदेखी कर देना, मेरी समझ में नहीं आता है।

बारअर्जा चूं जलवा बर महाराद व मम्बरमी कुर्नन्द चो बेरिवलक्त मी रवयं आन वारे दीगरी भीकु नन्द

बाज लोग जब बाहर तकरीर फरमाने जाते हैं तो उसमें बड़े बड़े लम्बे लम्बे दावे, अक्वाम को रोजगार फराहम करने के, गरीबों की तरफ तवज्जह देने के, किए जाते हैं और हैण्डलूम इन्डस्ट्री जो कि रूरल बेस्ड इन्डस्ट्री है इसके ऊपर सारी

तवज्जह दी जाती है लेकिन जब तनहाई में पालिमेंट के गोशे में बैठ कर बहस करते हैं तो उस वक्त न गरीब अक्वाम उनको याद आते हैं जो इन छोटे छोटे पेशों में लग कर रोजी कमा रहे हैं और न खारिर ज्वाह जो दिलचस्पी इसके बारे में दिखाई जानी चाहिए, वह ही दिखाई जाती है।

बहरहाल इस में मैं बहुत ज्यादा जाना नहीं चाहता हूँ। मैं हैण्डलूम के सिलसिले में पहले कुछ अर्ज करना चाहता हूँ और उसके बाद हैडीक्राफ्ट्स के सिलसिले में अर्ज करना चाहूंगा। हैण्डलूम की इन्डस्ट्री हमारी प्राचीन काल से चली आ रही है बहुत सदियों पुरानी यह इन्डस्ट्री है और डीसेंटलाइज्ड सैक्टर में हैं, इस में कोई आर्गनाइज्ड सैक्टर नहीं है, यह डिसआर्गनाइज्ड है। इस में जो लेबर लगी हुई है वह भी बेजुबान है। उसकी लेकर यूनिपयज नहीं हैं। इसीविलए असे तक एकसप्लायटेशन की यह शिकार रही है। मैं नहीं कहता हूँ कि आज नहीं है, आज भी एकसप्लायटेशन की यह शिकार है। लेकिन हिन्दुस्तान की आजादी के अक्वलीन दिनों के बाद जब से हमारी नैशनल गवर्नमेन्ट आई, उस दिन से हमारी पूरी तवज्जह हैण्डलूम सैक्टर, विल्लेज इन्डस्ट्रीज की तरफ गई। उस सिलसिले में मर्कजी हकूमत ने भी और सूबाई हकूमतों ने भी इस बात की कोशिश की कि ज्यादा से ज्यादा फैसिलिटीज इन इन्डस्ट्रीज को फराहम की जायें। मैंने अर्ज किया है कि यह एक अनआर्गनाइज्ड सैक्टर है। इस लिए एक कोशिश उस सिलसिले में यह रही है कि ज्यादा से ज्यादा कोओप्रेटिव सैक्टर में हैण्डलूम इन्डस्ट्री को ला कर उस में इसको आर्गनाइज कर दिया जाये। एक आर्गनाइजेशन इस तरह से बिल्ड अप हो जाये जिस के जरिए से वे अपनी इन्डस्ट्री को ठीक तौर पर चला सकें। सारी कोशिशों के बावजूद हम अभी तक बहुत ज्यादा वीवर्ज को कोओप्रेटिव सोसाइटीज में आर्गनाइज नहीं कर सकते हैं। लेकिन अब हमारा इरादा यह है कि साठ फीसदी हैण्डलूम इन्डस्ट्री को हम कोओप्रेटिव सैक्टर में लाएं। साठ फीसदी कोओप्रेटिव सैक्टर में लाने के बाद भी बहुत से ऐसे वीवर्ज रह जायेंगे जो कोओप्रेटिव सैक्टर में कवर नहीं हो सकेंगे—

श्री एम० रामगोपाल रेड्डी (निजामाबाद) : कितने सालों में लायेंगे ?

श्री जिवाउरहमान अंसारी : छठे फाइव यीअर प्लान में हम साठ फीसदी को कोओप्रेटिव सैक्टर में लाना चाहते हैं।

मैं अर्ज कर रहा था कि इसके बावजूद भी काफी सैक्टर बह रह जायेंगे, काफ़ी हिस्सा बह रह जायेंगे जो कोओप्रेटिव सैक्टर के बाहर होगा। कोओप्रेटिव को आर्गनाइज करने के

सित्तिसिने में जो रियायतें हम ने दी हैं, मैं उन में जाकर वक्त जाया नहीं करना चाहता हूँ। जो रियायतें दी गई हैं वे आपको मालूम ही हैं और वे अमें से चली आ रही हैं।

जो नयी को-ऑपरेटिवज के सित्तिसिने में हमारे प्लान हैं, स्कीम हैं उनका मैं तस्कारा आपको करना चाहता हूँ। जैसा आनरेबल मॅम्बरस जानते हैं कि को-ऑपरेटिव सेक्टर में जो गवर्नमेंट आफ इंडिया स्टेट गवर्नमेंट्स को मॅचिंग ग्रांट देती हैं को-ऑपरेटिव सोसाइटीज के मेम्बर बनने के लिये एक तो वह पहले से चली आ रही है और दूसरे एक एसिस्टेंट गवर्नमेंट आफ इंडिया देती है शेयर कैपिटल को एपैक्स को-ऑपरेटिव सोसाइटीज और रीजनल एपैक्स को-ऑपरेटिव सोसाइटीज को स्टेथन करने के लिये। यह भी पहले से चली आ रही है।

इसमें 2, 3 नई स्कीमें हम 80-81 में और बढ़ाने जा रहे हैं। एक तो यह है कि अधिकतम 2500 रुपये पर-लूम तक के हिनाब रू, जिनमें एक-तिहाई सब्सीडी होगी और 2-तिहाई लोन होगा, हमने लूम के माइनाइजेशन के लिये एक स्कीम चलाई है। यह ईजी इन्टरनलमैट्स में दिया जायेगा।

दूसरी जो नई स्कीम हम को-ऑपरेटिव सेक्टर में ला रहे हैं, वह हैडलूम को डेवलप करने के लिये है। को-ऑपरेटिव सोसाइटीज में एक्सपर्ट मैनेजमेंट की बहुत सख्त जरूरत है और कभी-कभी यह महसूस किया जाता है कि को-ऑपरेटिव सोसाइटीज अच्छी होते हुए भी जितना अच्छी तरह से उनको फंक्शन करना चाहिये, नहीं कर पाती हैं। इसलिये हमने 80-81 में मैनेजीरियल सब्सीडी स्कीम प्राइमरी को-ऑपरेटिव सोसाइटीज को मैनेजमेंट इम्प्रूव करने के लिये देने के लिये निहाली है।

इसके अलावा वीवर को-ऑपरेटिव सोसाइटीज केवल नाम की थीं और विस्कुल अन-आर्गेनाइज्ड थीं। वीवर अपनी बीपड़ी, जहाँ रहता था, वहीं एक कोने में कर्घा लगा लेता था। वहीं उसका चूल्हा होता था और वहीं वह सो भी जाता था। यह सब आर्गेनाइज्ड नहीं था। अब इसमें बहुत बड़ा फायदा यह होगा कि हम इंडस्ट्रियल टाइप को सोसाइटीज को आर्गेनाइज कर के उन वीवर्स को, जिनके महान छोटे-छोटे हैं, परिवार बढ़ता जाता है, वॉकिंग शेयर कैपिटल देकर, उन्हें सहूलियत देंगे ताकि वह अपने लूम लगा सकें। इसके लिये 1980-81 में हम प्राजीजन कर रहे हैं।

को-ऑपरेटिव सेक्टर के बाहर जो वीवर्स हैं, वीवर्स का तबका बहुत बड़ा है और जैसा हमने कहा कि अपनी सारी कोशिशों के बावजूद भी जितना अच्छा आर्गेनाइज इनको किया जाना

चाहिये था, हम नहीं कर सके, इसलिये उनके लि 25 इन्ट्रिब हैडलूम डेवलपमेंट प्रोजेक्ट्स आलरेडी काम कर रहे हैं और एक-एक हैडलूम प्रोजेक्ट में 10, 10 हजार लूम कवर होते हैं। 21 प्रोजेक्ट इस मूलक में एक्सपोर्ट प्रोडक्शन प्रोजेक्ट हैं जो 1,000 लूम को कवर करते हैं और 40 लाख पर-प्रोजेक्ट इसका आउट-ले है।

PROF. N. G. RANGA (Guntur): Are they under the cooperatives?

SHRI Z. R. ANSARI: No, they are separate from cooperatives. They are not covered by cooperatives.

इस प्रोजेक्ट्स के अलावा हमारा इरादा है कि 1980-81 में हम कुछ और प्रोजेक्ट्स टेक करें ताकि और बिखरा हुआ विवर्स का तरीका है, जो किसी बजह से को-ऑपरेटिव सेक्टर में आर्गेनाइज्ड नहीं हो पाता है, हम उसको भी कवर कर सकें।

जहाँ तक क्रेडिट के फैसिलिटीज का तात्पर्य है, हैडलूम को-ऑपरेटिव के लिए जो क्रेडिट सेवकन हुआ है, उसमें काफी बढ़ावा हुआ है।

1976-77 में 26.43 करोड़ रुपये सेवकन हुए थे और 1979-80 के लिए 80 करोड़ रुपये की क्रेडिट लिमिट सेवकन हुई है। जो वीवर्स को-ऑपरेटिव सेक्टर के बाहर हैं, उनकी क्रेडिट की प्राबलमज को राटेंडी करने के लिए एक रटेंडी ग्रुप बनाया गया था। उसकी रीकमेन्डेशन्स ग्रंडर एग्जांमिनेशन हैं और जल्दी हम उन पर कोई फैसला लेने जा रहे हैं।

जहाँ तक हैडलूम सेक्टर की प्राबलमज का सवाल है, उसका एवयुवल प्राबलमज 2,900 मिलियन मीटर है। लेकिन हमारा टारगेट है कि तिवस फाइव ह्यर प्लान के आखिर तक 4,100 मिलियन मीटर कपड़ा हैडलूम में बनने लगे। हैडलूम का टोटल आउटले 1976-77 में 40 करोड़ रुपये था। 1980-81 में उसको बढ़ाकर 20.25 करोड़ रुपये कर दिया गया है।

PROF. N. G. RANGA: What about yarn supply?

SHRI Z. R. ANSARI: I am just coming to it. Because that is the most sensitive area, I shall deal with it last.

श्री शिव कुमार सिंह ठाकुर (खंडवा) : मैं मंत्री महोदय को धन्यवाद देता हूँ कि वह हैडलूम सेक्टर को काफी मदद दे रहे हैं। लेकिन चिन्दी, मालेगांव, एचलकरजी, वृहस्पुत्र, जदलपुर, हे श्वर आदि जगहों में जहाँ बिजली आ गई है

लोगों ने पावरलूम लगा लिए हैं। सरकार जो सुविधायें हैंडलूम को दे रही है, क्या वह सुविधायें पावरलूम को भी देंगी? वे भी वीकर के संकल्पन हैं और हिन्दुस्तान में हजारों की तादाद में हैं। उन्होंने टैक्स मार्क के लिए सप्लाई किया है मगर वे उन्हें नहीं मिल रही हैं और उन पर लैबी लग रही है। क्या मंडो मत्तोदथ उन्हें टैक्स मार्क और अन्य सारी सुविधायें देंगे?

PROF. N. G. RANGA: Powerloom is already organized, and is making plenty of Profits.

श्री जियाररहमान अन्सारी: मैं इस वक्त हैंडलूम के मुताल्लिक बहुत कर रहा हूँ। पावरलूम, हैंडलूम और आर्गनाइज्ड मिलें, इन तीनों सैक्टरों को मिला कर पुरा टैक्सटाइल सैक्टर बनता है। इस टैक्सटाइल सैक्टर के बारे में श्री मेखर्जी स्पेलाई देते हुए कहेंगे। मैं सिर्फ जो हैंडलूम के मुताल्लिक चीजे हैं उस के मुताल्लिक आपसे अर्ज करना चाहता हूँ। मार्केटिंग में भी दो तीन चीजें हमने की है हैंडलूम के काड़े को प्रोटेक्शन देने के लिए और इस लिए कि वह ओपन मार्केट में दूसरे सैक्टर से कम्पीटिशन कर सके। इस के लिए एक रीवेट की स्कीम है जिस के जरिए से हम यह कर रहे हैं।

एक्सपोर्ट में बड़ी हद तक बढ़ावा मिला है और मुताल्लिक फेयस और मुताल्लिक एक्सपोस (Expos) जो हमने आर्गनाइज किए हैं उस से हमारे एक्सपोर्ट काफी बढ़े हैं, खास तौर से हैंडलूम के गार्मेंट्स का एक्सपोर्ट काफी बढ़ा है।

अब मैं और चीजों को छोड़कर क्यों कि मैं देख रहा हूँ कि वक्त निकल रहा है, उस सेंसिटिव एरिया के मुताल्लिक कुछ अर्ज करना चाहता हूँ जिस के मुताल्लिक लोग ज्यादा सुनना चाहते हैं और वह भी बहुत अहम, इस तौर कि किसी भी दस्तकारी में और खास तौर से हैंडलूम में जो वीकर सैक्टर है, उस में रीमिटेरिअल की फराहमी जो है उस से ज्यादा अहम कोई चीज नहीं है। रा मैटिरियल मिले और मुनासिब दामों पर मिले, उस में उस को कोई दिक्कत न आये ताकि वर्कमैन पूरी दिलचस्पी के साथ उस में काम कर सकें, यह निहायत जरूरी है। मैं यह अर्ज करना चाहता हूँ कि यार्न की सप्लाई और उसकी प्राइसजि के सिलसिले में इधर कुछ अरसे से दिक्कतें आई और यार्न की प्राइसि बढ़े। अप्रैल सन् 80 तक उराबर प्रइसेंट बढ़ती रही। उस के बाद से कुछ थोड़ी सी स्टेविलाइज हुई है हालांकि बहुत उस के ऊपर एतबार नहीं किया जा सकता। बह में नहीं कहता कि कोई बहुत बड़ा फर्क आया है लेकिन लोअर काउन्ट्स में कुछ थोड़ा बहुत डानवर्ड ट्रेन्ड है और अभी हायर

काउन्ट में प्रइसेज ने ढीक तरह से बिच करना शुरू नहीं किया है। यार्न की स्पलाई का इलाज ये निहायत अदब के साथ इस एबान के सामने अर्ज करना चाहता हूँ, इस का मुश्किल इलाज सिर्फ यार्न के प्रोडक्शन को ज्यादा बढ़ा देना है (व्यवधान) यार्न की सप्लाई को ठीक करने के लिए उसके प्रोडक्शन लेवल को बढ़ाना बहुत जरूरी है। जब तक उस का प्रोडक्शन लेवल न लगभग जाय तब तक सप्लाई की पीजीशन दुस्त नहीं हो सकती। उस के प्रोडक्शन को बढ़ाने की तरफ हमारी तवज्जह है और दो तीन स्ट्रेज उस के लिए हम ने किए हैं। उस में कुछ तो स्पिन्दरस हम बढ़ाना चाहते हैं और जो टैक्सटाइल इंडस्ट्री है उस का माडर्नाइजेशन कर के उसकी वकिंग को हम और एफेक्टिव और ज्यादा एफिशेंट बनाना चाहते हैं। (व्यवधान) ... कहे को बकवास कर रहे हैं? बड़ी आदत हो गई है बकवास करने की।

तीसरी बात जिसकी तरफ हमारे दोस्तों ने तवज्जह दिलायी और वह सही बात है, नेशनल टैक्सटाइल कारपोरेशन जो हमारा एक पब्लिक सैक्टर अंडर टेकिंग है, दर हकीकत इस को एक रोल अदा करना है यार्न की सप्लाई में। यार्न की सप्लाई हैंडलूम सैक्टर को, जोकि रबीकार सैक्शन है, को जाए इसके लिए इंस्ट्रक्शंस भी नेशनल टैक्सटाइल कारपोरेशन को दिए गए हैं कि वे इस बात को देखें कि क्या तरीके अख्तियार किए जाए जिससे कि हैंडलूम सैक्टर को मुनासिब दामों पर यार्न मिलने लगे।

जहाँ तक यार्न के कन्ट्रोल का ताल्लुक है, इस सिलसिले में हमको, आपको और इस सदन के ज्यादातर मॅम्बरान को बड़ा तल्ल तजुर्बा है। 1973 में हमने इसका तजुर्बा किया था कि यार्न को कन्ट्रोल करके उसका डिस्ट्रीब्यूशन किया जाए। नतीजा यह हुआ कि जहाँ मोटे सूत की जरूरत थी वहाँ बारीक पहुंच गया और जहाँ पर बारीक सूत की जरूरत थी वहाँ पर मोटा पहुंच गया। साथ ही प्रापर डिस्ट्रीब्यूशन नहीं होता था। असल में यार्न का मसला ऐसा है कि एरिया टु एरिया इसकी डमान्ड डिफर करती है, काउन्ट टु काउन्ट डिफर करती है। एक मील का आदमी एक काउन्ट का सूत चाहता है लेकिन दूसरे मील के आदमी को वह काउन्ट दे दिया जाए तो वह उसको पसन्द नहीं करेगा। 1973 में जिस वक्त कन्ट्रोल नफिज किया गया था उसके थोड़े ही अरसे के बाद शिकायतें आने लगी थीं कि जो यार्न सप्लाई किया जा रहा है वह मुनासिब नहीं है, वह क्वालिटी वार्न नहीं है। उसके बाद ब्लैक-मार्केटिंग और क्या क्या होने लगा। हमारी प्रपोजल यह है कि नयानल हैंडलूम डेवलपमेंट कारपोरेशन, जिसका शलान फाइनैन्स मिनिस्टर साहब ने किया है, इसकी होलसेल ट्रेड की नार्मल फंशनिंग में कन्ट्रोल

के जरिए से एन्टर कर जाए। फर्जी कन्ट्रोल से तो कोई फायदा नहीं होगा लेकिन अगर पब्लिक सेक्टर का कोई ऐसा आर्गनाइजेशन होलसेल ट्रेड में एन्टर कर जाए तो विवर्स के सामने एक अल्टिमाटम हो जाए और मैं समझता हूँ उससे फर्क पड़ेगा। हमने अवेक्स कोअपरेटिव सोसायटीज को, स्टेट लेवल को कांफिडेंस को कहा है कि वे देखें किस तरह से प्राइसेज को ठीक तौर पर लाया जा सकता है और किस तरीके से लाया जा सकता है। हम यह भी चाहते हैं कि जो प्राइवेट ट्रेड है, उसमें वालंटरी तौर पर, इस तरह का कोई सिस्टम इवाल्व किया जाए ताकि कम से कम एक पीरियड आफटाइम के लिए, चाहे वह छोटा ही हो, प्राइसेज में स्टैबिलिटी लाई जाये। मेरा ख्याल है कि इन बातों से प्राइसेज पर कुछ अच्छा असर पड़ेगा और प्रोडक्शन के सिलसिले में, जैसा मैंने अर्ज किया है, प्रोडक्शन तो जरूरी है ही। हम कुछ और मिल लगाने जा रहे हैं और उसके लिए प्रावजन भी किया है। साथ ही साथ जो एग्जिस्टिंग मिलें हैं उनके लिए कोशिश कर रहे हैं कि स्पिंडलिंग बढ़ जाए और जो मोटा सूत बना रहे हैं उनको और काउन्ट्स का सूत बनाने की परमिशन दे दी जाए। इस तरह से जो इसकी कमी है उसको जल्दी से जल्दी कैसे पूरा किया जाए उसकी तरफ हमारी तवज्जह है। साथ ही लांग टर्म मैजर्स भी लेने का हमारा इरादा है।

अभी आखिर में जो हमारे दोस्त बोले हैं, मैं उनकी बात समझ नहीं पाया कि सब्सिडी से उनका क्या मकसद है। यदि सब्सिडी का तसकिया एक्सपोर्ट के सिलसिले में किया है, तो एक्सपोर्ट की सब्सिडी कोई अनग-अनग नहीं है, एक ही है। अगर उन्होंने जो जनता-क्लोय की स्कीम सन् 1976 से चली है, उसको हैडलूम सेक्टर में और कन्ट्रोल क्लोय में मिल-सेक्टर में जो एसिस्टेंस दिया गया है, उसकी तरफ इशारा किया है, तो वे फिगर्स जो उन्होंने दी हैं, वे मेरे ख्याल में सही नहीं हैं। सन् 1976 में हैडलूम सेक्टर में जनता क्लोय का बनाने की स्कीम कांग्रेस सरकार की थी, लेकिन उसका पैट्रन आफ एसिस्टेंस जनता पार्टी के जमाने में कायम हुआ और उसको देखकर थोड़ी मायूसी जरूर होती है, इस बात को मैं छिपाना नहीं चाहता हूँ कि उनके पैट्रन आफ एसिस्टेंस और हमारे पैट्रन आफ एसिस्टेंस में काफी भेद है।

अब मैं हैडलूम से हटकर एक-दो बातें हैन्डीक्राफ्ट्स के सम्बन्ध में कहना चाहता हूँ और वह यह है कि हैन्डीक्राफ्ट्स, जैसे कार्पेट और जैम-एण्ड-ज्वैलरी, में काफी अच्छा परफार्मेंस रहा है। कार्पेट के सिलसिले में जो स्कीम हैड निटेड विवर्स को ट्रेन्ड करने की थी और जिसके बारे में अनफार्चुनिटली प्रीवियस गवर्नमेंट ने यह फैसला किया था कि इसकी स्टेट गवर्नमेंट्स को ट्रांसफर

कर दिया जाए और चूँकि इस स्कीम के तहत काफी लोगों को फायदा पहुँच रहा था, उसको इस हुकूमत ने रिटैन कर लिया है। हमारी सरकार का इस स्कीम के तहत कार्पेट विवर्स को बड़े पैमाने पर ट्रेन्ड करने का इरादा है। कार्पेट के अलावा और दूसरे हैन्डीक्राफ्ट्स जो रूल बेस्ड हैन्डीक्राफ्ट्स हैं, उनको काफी तादाद में आगे बढ़ाने का हमारा इरादा है।

मैं एक-दो बातें और अर्ज करना चाहता हूँ। हमने एक नेशनल इन्स्टीट्यूट जयपुर में हैड प्रिंटेड फॅब्रिकस का कायम किया है, ताकि इस हैन्डीक्राफ्ट में जो टैक्नालजी है वह डब्लेप हो सके, और लोगों को उसमें ठीक तरह से ट्रेन्ड किया जा सके। उसी तरह से दूसरा नेशनल लेवल पर एक इन्स्टीट्यूट जैम-एण्ड-ज्वैलरी के लिए कायम करने का इरादा है। यह मूळतः हमारी अर्ज-दायत है और मैं समझता हूँ कि जो हमारी हैन्डी-क्राफ्ट्स सेक्टर में कारकर्मगी हैं, उसको देखकर यह आनरेबल हाउस एप्रिसियेट करेगा और इसकी तारीफ करेगा।

SHRI NIRON GHOSH (Dum Dum):
I will touch upon a few points. I hope the Minister will take them up in his reply.

The first thing which I want to say is that the dangerous slogan 'export or perish' is an absurd one. To me, it appears to be a dangerous slogan, because your export subsidies are just going up by leaps and bounds, but your exports are declining. The ratio of export to subsidy is 1:5. Whom are you subsidising? The foreign bigwigs or the big business houses in this country—to whom are you giving succour? There are 500 export houses and all of them are also entitled to import entitlements. They do a lot of shady business. All these are cornered by a few big houses. So, you are very much in the service of the big houses. That is as it should be because they are the masters who call the tune.

The peculiar position of India is that we have now become an importer of raw materials and primary commodities like sugar, steel, rubber, cement, coking coal and what not. This is where the 33 years of Congress regime has brought us to; we are in a complete morass. Your export policy is designed to mortgage

the future of the economy of the country to the external bigwigs and the multinationals. That is what you are doing. You are suffocating the internal market. You are not developing the vast potential of the internal market that can be developed. With each passing year more and more people go down below the poverty line and the entire domestic market is oriented to the affluent sections of the society. You are neglecting the domestic market. The people are starving. All that you get from the sweat and toil of the farmer in the field and the labourer in the factories, you are exporting to them at throw-away prices. We export everything very cheap, but whatever we purchase from them, we purchase at far far higher prices than even the international market price. These exchanges have been thrust upon us. If we take the developed world as a whole and the under-developed countries as a whole, the under-developed countries are in debt to the extent of more than 650 billions. Each year they pay about 60 millions by way of royalties, technical know-how, debt payments and what not. We have gratefully served the foreign masters in India. Now you are gratefully serving the big business here also. Under this policy, India would very soon sink and sink in such a way that even if all the 65 crores of people put their shoulder to the wheel, they will not be able to make it float!

All the progressive sections and democratic sections of the country demanded and are still demanding that 10 or 12 essential commodities of mass consumption have to be distributed through the country at the same price through the public distribution system. For that, you may require a subsidy of Rs. 500 crores. It may appear to be a big sum because of the escalation in prices, but you are giving each year not less than Rs. 3000 crores to the big business but in the form of export

subsidies, tax holiday, this and that. You can give Rs. 3000 crores from the public money to the big business and for the 650 million people, you cannot spare Rs. 600 crores to make available to them essential commodities at subsidised rates. Essentially, there is black-marketing in these commodities. They are minting at least Rs. 1000 crores annually. He piloted a Bill for prevention of hoarding and detention of black-marketeers in essential commodities. May I know how many bigwigs have been detained and how many big hoarders have been detained by you? Who are they? Why are you not doing this? I demand that this system be instituted here and now.

I demand equalisation of raw cotton prices. We have heard so much of the handloom weavers. If you equalise the prices of raw cotton, at least 30 lakhs of handloom weavers would be benefited. The prices would go down. If you give them yarn at subsidised rates, then they can with their sweat, toil and moil, get a pittance to subsist upon somehow. Will you do that? You will say that you will require energy and petrol. This is not the time to dilate on this subject. But I will only say, go in a massive way for coal and tap hydro-electric potential and drastically cut import of petrol and petroleum products.

Nationalise the big houses in tea industry and take over foreign trade in tea. Will you do that?

The Janata Government had decided to have monopoly procurement in jute from this year. But you have thrown it overboard... Seven or eight big houses greased your palm and you have thrown it overboard. Nobody knows what is your policy. I plead for monopoly procurement in raw jute from the growers.

SHRI K. OBUL REDDY (Cuddapah): Mr. Chairman, Sir, when the Janata Party was in power from

[Shri Obul Reddy]

1977-79, there was sharp increase in the deficit of India's foreign trade. As against a modest surplus of Rs. 68 crores in 1976-77, the deficit of trade mounted from Rs. 621 crores in 1977-78 to Rs. 1088 crores in 1978-79 and to as high as Rs. 2300 crores (estimated) in 1979-80. One of the major factors for this deficit in trade was a slow rate of growth of exports between 1977-78 and 1979-80. The rate of growth during these three years averaged around 6 to 7 per cent per annum as against a yearly growth rate of about 27 per cent achieved during the three year period from 1974-75 to 1976-77.

The mounting deficit, besides other factors, mainly on account of lack of a coherent and coordinated export policy by the previous Government resulting in their failure to give adequate priority to the export sector.

The policy of Janata Government was unstable and unrealistic. I would like to give one instance.

MR. CHAIRMAN: May I request you to please make the points because it will not be possible for you to read the entire thing.

SHRI K. OBUL REDDY: I am only telling that during the Janata rule the export trade went down, and their policy was unrealistic.

I would like to give one instance that Janata Government in the year 1978-79 decanalised the export of bangles and the next year, in 1979-80 again canalised the export of bangles. As a result exporters including MMTC could not enter into long-term contracts with foreign buyers and thus lost some markets to China and Thailand.

Now, Sir, the policy of this Government is export-oriented. Since the time of his assumption of office, our Commerce Minister has been taking realistic steps to encourage the export trade of our country. I

thank the Commerce Minister for the prompt and suitable steps he has taken to boost exports of minerals and other commodities. But still a lot has to be done. There are some restrictions which have to be removed and some rigid rules to be relaxed in regard to boosting export trade. Red-tapism and unnecessary restrictions should not become hurdles in the export trade.

At present the public sector undertakings are handling big and small export trade in minerals agricultural products, engineering goods and other export items. The volume of trade they handle is so big that they are not able to concentrate on small export trade which requires personalised efforts, such as packing, booking of ships for small quantities and timely deliveries. Minerals like Baryte powder, Bentonite, Asbestos and Mica scrap and such other items which are highly prone to moisture and damage require special varieties of packing and timely deliveries. These mineral powders are required for oil drilling purposes. Especially, buyers from Gulf countries where there are no proper storing facilities, want to buy these items in small quantities and they want timely deliveries. Different countries want the materials to be supplied in different kinds of packings. Therefore, MMTC, STC and other public sector undertakings and big export houses cannot handle or are reluctant to handle this small export trade. As a result, we may lose some foreign markets in the Middle-East and other nearby countries. As you know, foreign markets once lost, will be difficult to enter again.

Therefore, Sir this fact was brought to the notice of the Commerce Minister in the month of April by some M.Ps. and he immediately got the matter examined and took prompt action to allow the small producers of Barytes to export to the extent they produce and MMTC to

handle exports of big contracts and foreign government requirements. Similarly, there are certain items of agricultural products, handloom fabrics, and engineering goods, which are of small volume but earn added value of foreign exchange by personalised efforts. In the case of these items also, small producers may be allowed to export to the extent they produce since the public sector undertakings and big export houses are not able to concentrate on the small items of export. They may be asked to concentrate on business with huge turnover where personalised efforts are not necessary. I even suggest delinking small items of export from public sector undertakings and export houses and allotting certain items of exports for small scale industries and small producers where personalised efforts are necessary. If this is done, big and small export trade can be boosted, and some new markets can also be found. If Government feels that by doing so there will be fraudulent practices and underhand dealings, they can always keep a watch on their performance and book such exporters and black-list them.

Minerals other than iron ore should not be allowed to be exported in crude form. We have enough crushing, refining and processing capacity in our country, which is mostly labour-oriented. We have to provide work for such industries. Therefore, only processed or semi-processed items should be allowed for export. There are restrictions on the export of manganese. These may be removed and exports allowed in this to the extent possible, keeping in view the requirements of the country.

An export duty of Rs. 2000 has been levied on turmeric. This item is mainly produced in the backward areas of Andhra Pradesh. As a result of the imposition of this duty, the commodity could not be exported. Huge stocks have piled up and the

agriculturists are hard hit. They are reluctant to grow any more. Therefore, I would request abolition or at least reduction of the duty to the extent possible. In the case of sandal wood oil also, there is a lot of restriction. Government should give some encouragement to the rural areas for the production of handicrafts and buy them for export.

Export of salt, chillies and cotton seed oil cake should be allowed. All these items were banned by the Janata Party Government. These are produced all over the country and we are surplus in them. The ban should be removed and export allowed by the producers.

In the case of imports also, the Commerce Minister should take some realistic steps to minimise them. We are now importing sugar, cocoa, cement, fertilisers and other items which we can very well avoid by producing them in our own country. He can suggest to the concerned Ministries that they should encourage the production of export-oriented products by fixing remunerative prices and by announcing some incentives. Only imports of machinery, technical know-how and raw materials which we can use for boosting our exports should be allowed.

I hope our able and efficient Commerce Minister will take the necessary steps to boost exports and minimise imports.

श्री रीत लाल प्रसाद वर्मा (कोडरमा) : जहाँ तक विकसित देशों के विकास का प्रश्न है वे आयात और निर्यात के द्वारा जो कमाई होती है उस पर बहुत ज्यादा निर्भर करते हैं। हमारा भी आयात-निर्यात व्यापार चल रहा है। 1979-80 में जो विदेश व्यापार हुआ है उसकी रीतनी में देखने से पता चलता है कि हमें बहुत घाटा हुआ है। लाभ होने के बजाय हमारी आय क्षीण हो रही है और विदेशी मुद्रा की भी कठिनाई का हमें सामना करना पड़ रहा है। जहाँ तक वाणिज्य मंत्रालय की रिपोर्ट का संबंध है उसको देखने से पता चलता है तथा जो अद्यतन आंकड़े प्रस्तुत हुए उनको देखने से साबित हो जाता है कि 1980 में प्रति-कूल व्यापार शेष जो है वह 2233 करोड़ रुपये

[श्री रीत लाल प्रसाद वर्मा]

का है। भविष्य में यह घाटा और भी बढ़ने वाला है। इसलिए हमें अपनी विदेश व्यापार नीति को अधिक गतिशील बनावा होगा और उसको नया स्वरूप प्रदान करना होगा ताकि निर्यात और आयात दोनों में हमारे देश को अधिक मुनाफा हो सके और जो निर्यातक हैं तथा जो आयातक हैं उन लोगों को भी एक निश्चित दिशा मिल सके। आज हमारी विदेश व्यापार की जो नीति है उसको लेकर जितने हमारे देश के निर्यातक हैं और जो आयात करने वाले भी हैं, इन दोनों में एक अनिश्चय का वातावरण बना हुआ है। कोई भी व्यापार निश्चित रूप से नहीं कर पाते। इसलिये कि सरकार की नीति ऐसी है कि कभी-कभी अगर कोई चीज निर्यात कर देते हैं तो कोटा संबंधी पाबन्दी लगाकर उसको प्रतिबंधित कर दिया जाता है। कई बार क्वालिटी कंट्रोल में कठिनाई होती है, बन्दरगाहों में भी कठिनाई होती है और वहाँ बहुत अव्यवस्था है। इसलिये निर्यात व्यवसाय को जितना तेजी से बढ़ना चाहिए, वह नहीं बढ़ रहा है। इस सम्बन्ध में मंत्री महोदय को कोई ठोस कदम उठाना चाहिए ताकि हमारा निर्यात ज्यादा बढ़ सके और निर्यातकों पर जो पाबन्दी है, उन्हें दूर किया जा सके।

अब मैं अपने क्षेत्र कोडरमा के बारे में कुछ कहना चाहता हूँ। यह माइका के लिए संसार में प्रसिद्ध है। अभ्रक का निर्यात 80 प्रतिशत सारे संसार में केवल भारत से होता है। यह बिहार, आन्ध्रप्रदेश और राजस्थान में पाया जाता है। 20 प्रतिशत ब्राजील में पाया जाता है। 80 प्रतिशत अभ्रक का निर्यात कर के हमारा देश अब तक 400, 500 करोड़ रुपये विदेशी मुद्रा में अर्जित कर पाया होता, लेकिन लगता है कि सरकार एक्सपोर्ट ड्यूटी से अब तक 100 करोड़ की आय कर पायी है। अन्य प्रकार के टैक्सों से भी सरकार की काफी आय होती है लेकिन अभ्रक से लगता है कि सरकार इसे नजरअंदाज किये हुए है।

मिटको जो हमारे यहाँ बना हुआ है, उसकी जो रूप रेखा है, जिसके लिए इसका निर्माण किया गया है, उसके तीन पहलू हैं। एक तो उत्पादन को बढ़ाये, जिससे निर्यात बढ़ाया जा सके, दूसरे बीकर संकशन को सहायता दी जा सके। लेकिन जहाँ तक प्रोडक्शन है अगर देखा जाये तो यह 1958 में 31,942 टन है, 1960 में 29,226 टन है, 1970 में 16,589 टन है, 1975 में 11,501 टन है, 1979 में 8,745 टन और 1980 में 649 टन है। इससे देखा जाये तो इसके उत्पादन में काफी गिरावट आई है। यह एक-चौथाई से भी कम होने जा रहा है। इसी प्रकार निर्यात में भी 74-75 में 7 हजार टन निर्यात हुआ है वहाँ अब तक 17 टन मात्र निर्यात हुआ है। इससे करोड़ों रुपये की क्षति हुई है। इसका एक महत्वपूर्ण कारण यह है कि गवर्नमेंट की कोटा पालिसी में कठिनाई है और दूरदृष्टिता का अभाव है। माइका ट्रेडिंग में हमारे जो निर्यातक विदेशों से आर्डर लेते हैं उसमें

से 40 प्रतिशत मिटको ले लेता है, उसमें भी 2 प्रतिशत सर्विस चार्ज देना पड़ता है। व्यापारी लोग पैसा लगा कर विदेश जाते हैं और वहाँ से आर्डर लाते हैं और उसमें से 40 प्रतिशत मिटको ले लेता है, इससे व्यापारियों को बहुत निराशा होती है क्योंकि जो मुश्किल से वह आर्डर लाते हैं, उसमें से उनका हिस्सा चला जाता है। मिटको के लोग 40, 50 की संख्या में विदेश जा कर लौट चुके हैं, लेकिन उसको अभी तक कोई आर्डर नहीं मिला है। रूस माइका का सबसे बड़ा खरीददार है, लेकिन उससे एक भी आर्डर मिटको को नहीं मिला है। वह समाजवादी, साम्यवादी देश कहलाता है, लेकिन वह भी आर्डर बिजनेस मैन को देता है। सिर्फ जर्मनी एक देश है जिससे मिटको को आर्डर मिलता है, बाकी दूसरे देश जिसमें अमरीका, यू० के०, पोलैण्ड, हंगरी आदि देशों के साथ जो व्यापार होता है वह सब व्यापारियों के द्वारा होता है।

1979-80 में 1700 टन माइका का निर्यात हुआ है। माइका के दामों में 1972 की तुलना में 300 प्रतिशत वृद्धि हुई है। इसी कारण 24, 25 करोड़ रुपये के पुराने स्तर को मेनटेन किया जा रहा है। 1972 के मूल्य के आधार पर केवल 8 करोड़ रुपये का व्यवसाय हुआ है। जहाँ तक क्वालिटी, मात्रा, का सम्बन्ध है, पहले की तुलना से एक-निहाई मात्रा का निर्यात हो रहा है। यदि वर्तमान मूल्य पर उसी मात्रा में निर्यात होता, तो 72 से 80 करोड़ रुपये का निर्यात होता। मात्रा के हिसाब से भी निर्यात में गिरावट आई है।

इस स्थिति में मिटको के कार्य-कलापों पर विचार करना आवश्यक हो जाता है। वह दाम बढ़ा कर घाटे का व्यवसाय कर रहा है। मैं मंत्री महोदय का ध्यान इस ओर आकर्षित करना चाहता हूँ कि गिरि-डिह में माइका के गोदाम में एक अग्नि-कांड से 45 लाख रुपये का माइका जल गया। माइका संसार में सब से बड़ा प्राकृतिक अवरोधक है और 850 सैटीग्रेड पर ही उसके ताप में परिवर्तन आ सकता है। अभी तक कोई भी मिन्थेटिक ऐसा पैदा नहीं हो सका है। लेकिन बताया जाता है कि गोदाम में आग लगने से माइका जल गया। यह नहीं हो सकता है। पीछे पता चला है कि जला हुआ माइका 5, 6 लाख रुपये में किमी को बेच दिया गया। इससे मिटको के अधिकारियों ने 20 लाख रुपये का अनुचित लाभ कमाया है।

आज माइका पर नाना प्रकार के टैक्स हैं, जैसे एक्सपोर्ट ड्यूटी, लेबर वेलफेयर सैम, सेल्ज टैक्स, मिटको सर्विस चार्ज, प्री-शिपमेंट क्वालिटी कंट्रोल चार्ज, रायन्टी आन माइनिंग और सैस आन माइनिंग। अगर सरकार माइका की स्थिति को सुधारना चाहती है, तो उसे इस बारे में फिर से विचार कर के इन टैक्सों को समाप्त करना चाहिए। मिटको को एक बिजनेसमैन की तरह व्यापार करना चाहिए।

मिटको का हेडक्वार्टर पटना में रखा गया है— जहाँ माइका पैदा होता है, वहाँ से 150 मील दूर। अक्सर हवाई जहाज पर आते जाते हैं और लाखों रुपये व्यय करते हैं। गिरिडिह में टेलिक्स, रेल-हेड, रोड है, सब व्यवस्था है। वह कलकत्ता और दिल्ली दोनों के बीच में स्थित है। उसको हेडक्वार्टर बनाना चाहिए।

मैं मंत्री महोदय का ध्यान इस ओर भी आकर्षित करना चाहता हूँ कि मिटको में जो अधिकारी बहाल हुए हैं, उन्हें माइका की कोई जानकारी नहीं है। माइका दो रुपये से छः हजार रुपये प्रति किलो बिकता है। उसको आख से ही जाना जाता है। उसके लिए कोई और उपाय नहीं है, कोई मशीन नहीं है। माइका वैल्य के कई ऐसे जानकार हैं, जो अभिक्षित होते हुए भी दो तीन हजार रुपये मासिक वेतन पाने वाले बड़े बड़े अधिकारियों से ज्यादा नालेज रखते हैं। इसलिए यह जरूरी है कि हम माइका वैल्य के जानकार लोगों को भर्ती कर के इस ब्यापार को सुधारे और गलत काम करने वालों पर कड़ी नजर रखें।

MR. CHAIRMAN: Mr. Oscar Fernandes. You will speak only for five minutes. Please bear in mind that there are three others who are to speak and then the hon. Minister has to reply. I will be very strict as far as the time is concerned. Make only those points which are very important.

*SHRI OSCAR FERNANDES (Udipi): Mr. Chairman, Sir, I rise to speak in support of the Demands for Grants in respect of the Ministry of Commerce. Since the time allotted to me is very short, I would like merely to refer to a few important points.

The most important thing I would like to refer to is the cardamum trade. Of course, there is a Cardamum Board which looks after the cardamum trade, but the personnel of this Board are not marketing it properly. Cardamum trade has, unfortunately, become the monopoly of a few individuals. On account of this the cardamum growers have to incur heavy losses. I would request the hon. Minister to do something to rectify the situation.

Secondly, I would like to comment upon the production of cocoa in our

country. Many hon. Members from Kerala and Karnataka have already referred to this. Being a Member from the Karnataka State where cocoa is grown I would request that encouragement should be offered to the growers of cocoa. I would request you to kindly give attention to the Cocoa Board and use your influence with the Board to see that the growers are given encouragement.

Cocoa is being purchased by the Cadbury's India. But we need not solely depend upon them for buying our produce of cocoa. There are other chocolate manufacturing units who should be encouraged to come forward to buy our indigenous production.

Cement is in short supply these days. Once upon a time we produced enough to meet our domestic requirements but things have now changed and we import cement from abroad. We must increase our production to meet our increasing domestic demand. If the present cement factories fail to meet this demand, new factories must come up so that the required quantities of this vital raw material are available in the country.

I would like to mention another important matter and that is the functioning of the State Trading Corporation which imports and exports our commodities and manufactured goods. It has, unfortunately, become like the Eravatha of Amarvathi. It is not only a white elephant, but also a wild one. The inefficient functioning of the STC puts our small scale sector and the trade to untold difficulties. A Committee comprising members of Parliament and representatives of the concerned interests should be set up to inquire into the working of the STC. The Committee should be asked to complete its task quickly and submit the report.

With regard to the coastal areas of Karnataka, one of which I represent

*The original speech was delivered in Kannada.

[Shri Oscar Fernandes]

I would like to say a few words. The most important industry is fishing. Our coastal waters abound in shrimp but some consignments of the fish sent to the USA were rejected on the ground of being substandard. The hon. Minister should see to it that the Fisheries Department of the State keeps a strict quality control to avoid a repetition of such mishaps.

About the handloom industry which the Minister mentioned, I would like to make one suggestion and that is that the rebate given on handloom fabrics should be given on the yarn used in the industry. I would have like to go into details but hesitate to do so because of the shortness of the time at my disposal. The rebate should be given on the yarn as that would help the handloom industry more.

*SHRI K. KUNHAMBUR (Cannanore): Mr. Chairman, Sir, I would like to bring to the notice of the House certain urgent problems of my State of Kerala. I am sorry to say that in regard to many problems the Centre is meting out a step motherly treatment to Kerala.

It is a fact that the Central Government often times takes a very unhelpful attitude towards Kerala, in regard to the commercial crops like rubber, cocoa, cashew etc. Take the case of cocoa for example. Cocoa has become very popular as an intercrop among the farmers of Kerala. It is cultivated in hundreds of acres of land. Cadburys Company was the principal purchaser of this produce. But a few months ago this company suddenly stopped purchasing cocoa and this has resulted in huge stocks of cocoa piling up with the farmers. They had no means to sell their stocks and this situation has led to the cocoa beans rotting in the godowns. Cocoa was selling at Rs. 20/- per k.g. last year and this year it has come down to Rs. 5/- . At the same time the

Central Government sticks to its earlier decision of importing cocoa from abroad.

At this juncture the Kerala Government stepped into the field and with a view to helping the farmers who are in distress they made some arrangement to purchase cocoa directly from the growers at a fixed price. However, the Central Government went ahead with import of cocoa. On the one hand, the farmers produce are getting rotten as there is no body to purchase it, on the other hand the Government is importing the same thing from abroad. This is a very curious spectacle.

Same is the case of rubber and cashew nut. 71 per cent of the natural rubber required in the country is presently being produced in Kerala. Most of the rubber growers own less than 5 hectares of land. When these small growers begin to get a little more price for their rubber the tyre manufacturers from Bombay come on the scene and pressurise the Government to import rubber. This has become a regular feature. As a result of this the price of rubber produced by the growers in Kerala falls considerably and they do not get even the cost-price.

The case of cashew is also not in any way different from other commercial produce. Recently, there has been some change in the policy in regard to the import of raw nuts and this has caused a great deal of apprehension in Kerala. The Government has allowed some private parties to import raw nuts from certain non traditional sources. It is the poor cashew workers in Kerala whose number runs into lakhs who suffer on account of this ill-advised step of the Government. Today many factories in Kerala are lying closed on account of shortage of raw nuts. If the private parties are allowed to import raw

*The original speech was delivered in Malayalam.

nuts they will take it to the neighbouring States of Karnataka and Tamilnadu and get it processed there. The reason is that labour is very cheap in these States. The result would be that the cashew factories in Kerala would remain closed and lakhs of workers will be thrown into the streets.

I would like to ask the hon. Minister a simple question. When the Cashew Corporation of India is dealing with import of cashew why has the Government allowed the private agencies to import it? I must say that it is a very wrong step which will ruin the economy of Kerala. Therefore, I request the Government that in future cashew nut should be imported only through the official agency i.e. the Cashew Corporation of India and no private parties should ever be allowed to operate in this field. I conclude.

श्री रामावतार शास्त्री (पटना) : सभापति जी, मैं दो सवाल उठाना चाहता हूँ। पहला सवाल है बुनकरों की स्थिति के बारे में, जिसकी चर्चा कुछ समय पहले अन्सारी साहब जो कि मंत्री है, उन्होंने की है। बुनकरों को कही कही इनके साहित्य में जुलाहे के नाम से पुकारा जाता है लेकिन यह उचित नहीं है। बुनकर कहना ज्यादा उचित होगा। जुलाहा शब्द को जलावतन कर देना चाहिए। एक बात आप यह भी समझ लीजिए कि बुनकरों में केवल मुसलमान ही नहीं हैं, बहुत सारे हिन्दू भी हैं। मेरे सूबे खास तौर से भागलपुर और दूसरे जिलों में बहुत हैं और इन बुनकरों की संख्या दो लाख है और उनके ऊपर भी कई लाख लोग निर्भर होंगे। इसी तरह से तमिलनाडु में दो लाख परिवार बुनकरों के घन्घे को करते हैं और उसी से अपनी रोजी कमाते हैं।

आज बुनकरों के बारे में योजना तो आपने बहुत बनाई, लेकिन क्या कभी इस बात की जानकारी हासिल की कि कोई जांच समिति बैठाई जाय जिससे यह पता लग सके कि आप जो सहूलियतें दे रहे हैं, वह सही मायनों में बुनकरों के पास जा रही है या नहीं। आज बुनकरों को बैंकों से पैसा नहीं मिलता है और यदि मिलता भी है तो उनको बहुत परेशानी उठानी पड़ती है तथा घूस भी देनी पड़ती है। जो आप की सहयोग समितियाँ हैं, वे भ्रष्टाचार के झूठे हैं, वे सूत भी उकार जाते हैं और पैसा भी उकार जाते हैं। इसके बारे में इन्कवायरी कराने के लिए बिहार सरकार ने एक अहमद आयोग बनाया था। श्री सम्यद अली अहमद, जो हाईकोर्ट के जज थे,

उनकी अध्यक्षता में। उसको स्क्रैम कर दिया गया, समाप्त कर दिया गया। उस आयोग का काम यही था कि जो गड़बड़ हो रही है, वह इसकी जांच करें। बुनकर जो कपड़ा बनाते थे, उसका खरीद आप की सरकार नहीं करती है, उनके ऊपर छोड़ देती है कि तुम जहाँ चाहो बेचो और बे बेच नहीं पाते हैं। इससे उनका आर्थिक नुकसान होता है। उन्हें सूत सही दाम पर नहीं मिलता है, निर्यातित दाम पर नहीं मिलता है और ठीक से नहीं मिलता है। स्टेपल और दूसरे सूत का कामत भी बढ़ गई है, इससे हमारे देश के बुनकर संकटमय स्थिति में सुपार रह रहे हैं।

3 फरवरी, 1980 को माल-इण्डिया-वीवर्स-फैडरेशन के जनरल सेक्रेटरी, श्री पी० सत्य नारायण, ने मंत्री जी को एक तार भेजा था, जो कि मद्रास के सिलसिले में था —

"TWO LAKHS HANDLOOM FAMILIES IMPLORE ARRANGE REAL MADRAS HANDKERCHIEFS EXPORTS PRAY NEGOTIATE WITH NIGERIAN MINISTER ATTENDING UNIDO BARTER AGAINST OUR IMPORTS OF THEIR OIL".

उन्होंने यह लिखा था, पता नहीं इसके बारे में क्या किया, क्या नहीं किया और इस सिलसिले में मैमो-रेंडम भी दिया गया था—एक रीयल मद्रास हैण्डकर-चीफ एक्सपोर्ट एसोसिएशन की तरफ से और दूसरा आन्ध्र प्रदेश हैण्डलूम विवर्स की ओर से, जिसमें विवर्स के तमाम सवाल रमाल वगैरह के उठाए गए थे। मैं समझता हूँ कि मंत्री जी ने इस सिलसिले में बहुत सारी बातें कीं, लेकिन सचमुच में उनको क्या तकलीफ है, उसको रफा-दफा करने के लिए आप कुछ कर रहे हैं या नहीं, इस बारे में कुछ नहीं बनाया।

दूसरा सवाल ये यह उठाना चाहता हूँ कि हमारे बिहार सूबे में प्याज की उपज बहुत हुई है, पिछले कई सालों को तुलना में। लेकिन उनको 20 रु० प्रति मन से कम दाम मिल रहा है, जो घन उन्होंने खेत में लगाया है, वह भी उनको नहीं मिल रहा है। कोई सपोर्ट प्राइस प्याज के लिए वहाँ नहीं है। आपने महाराष्ट्र में तो कुछ किया, सालूम नहीं वह चालू है या नहीं, लेकिन बिहार में आपने कुछ नहीं किया। इस लिए हमारी मांग है कि वहाँ के किसान बड़ी संकटमय स्थिति में हैं, वे बर्बाद हो जायेंगे, वे नष्ट हो जायेंगे, उनकी कमरटूट जायेगी, इसलिए उनको आप "नाफेड" के जरिए जो आपका संगठन है, जो कई तरह की चीजें खरीदता है, तो बिहार में भी प्याज आप उनसे खरीदवाये और कम से कम 60 रु० बबीटल का दाम उनको दीजिए, ताकि उन को घाटा न होने पाये और उनको अपने घर से भी देना न पड़े। इसलिए मैं मंत्री महोदय से चाहता हूँ कि इन सवालों पर कुछ रोशनी गले

[श्री रामावतार मास्की]

कि वे इस सम्बन्ध में कुछ कर रहे हैं या नहीं कर रहे हैं या बिहार के किसान भगवान के भरोसे जिन्दा रहेंगे या वे अपने भाग्य को कोत्ते रहें कि हम ऐसे राज्य में पैदा हो गए। इसलिए मेरा मंत्री महोदय से अनुरोध है कि वे मेरे इन दोनों सवालो पर रोशनी डालने की कोशिश करें।

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have been paying a little bit of attention to this Ministry of Commerce and I find that the colonial pattern of trade between India and the rest of the capitalist world, western and eastern countries like Japan also has remained more or less unaltered. If a minute examination is made, you will see balance is tilted ore towards them rather than towards us.

Sir, take for example tobacco. Tobacco in five districts of Andhra Pradesh—the coastal districts—is produced out of the sweat and blood of the kisans there. What do they get? One kilo of tobacco—Virginia flue-cured—produces one thousand cigarettes. You forget, for a moment, the excise. The Central Government year before last got Rs. 485 crores central excise out of tobacco alone and that too mostly from Andhra Pradesh. What have they done for the tobacco growers? They have allowed India Tobacco Company to loot. And this company which was involved in serious invoice manipulation gets a reward. Its Chairman, Mr. Haksar, comes to the Board of Air India and Indian Airlines. Wonderful government you have Mr. Pranab Mukherjee! This India Tobacco Company were caught red-handed and punished for invoice manipulation. They should have been behind the bars. Check at your documents. If you cannot find it, tell me, I will get you.

Now, how do they do invoice manipulation n tobacco? Kindly hear me because I have been on the Tobacco Board on two occasions. When they export tobacco to their sister concerns abroad—the British companies, the Anglo-American Tobacco Company.

Raleigh Investment and so many interlocking of capital I cannot describe—they send the best available quality and invoice for the next inferior quality and when they send tobacco to their sister concern, Indian Tobacco Company they invoice for the best while giving second inferior quality. It is the criss-cross under-invoicing and we are losing billions of rupees through that. But you cannot touch them because they give their quota. Mr. Mukherjee may I modestly ask you what is*... (Interruptions). His Ministry's quota. (Interruptions) I know how it operates. I will tell you later on off the record. (Interruptions).

MR. CHAIRMAN: One minute. Please take your seat. If any Member wants to allege anything against any Member in the House he has to give notice. As you have not given notice so I expunge what you said.

SHRI JYOTIRMOY BOSU: I have given notice. I am sorry to say you have not seen my notice.

MR. CHAIRMAN: Have you given notice for the Minister or the Ministry?

SHRI JYOTIRMOY BOSU: I have said Ministry's quota and I have given written notice about the officer and I shall come to it right now. I have given them written notice.

MR. CHAIRMAN: Is that notice given to the hon'ble Minister?

SHRI JYOTIRMOY BOSU: I have given notice to the Speaker and copy to the hon'ble Minister. (Interruptions).

I am saying that India Tobacco Company is one of the highest contributors of the ruling party. That is why a man who was charged with in voice manipulation has been rewarded as a member of the Board of Directors of Air India and Indian Airlines. It is shame for this country. Public

*Expunged as ordered by the Chair.

Undertaking ITDC Chairman has not been put as Member on the Board of Directors of the Indian Airlines and Air India. You have taken Oberai; you have taken Haksar and you have taken Coca-Cola.

Sir, I will come to the point.

MR. CHAIRMAN: Mr. Bosu, I have got your notice with me. It does not say anything. It is not...

SHRI JYOTIRMOY BOSU: I am coming.

MR. CHAIRMAN: So, it will not form part of the record.

SHRI JYOTIRMOY BOSU: You read out the notice.

MR. CHAIRMAN: It is not necessary to deal with this matter in this fashion. I am saying this...

SHRI JYOTIRMOY BOSU: I have given notice against Shri N. K. Singh.

MR. CHAIRMAN: Not against the Minister.

SHRI JYOTIRMOY BOSU: I have said what is the quota of the Ministry. If I wanted to say against the Minister I will give notice.

MR. CHAIRMAN: Anyway you deal with your points.

SHRI JYOTIRMOY BOSU: The Public Undertakings Committee had repeatedly asked that the STC should open wholesale sale centres in foreign countries for items like leather, tea, coffee, tobacco, etc. But they did not do it. They deliberately did not do it. If they do it, then the grower here will get more money. And their western capitalists, their godfathers, cannot get more money than what they actually want. Sir, I am coming to it. I am saying it, Sir, that this establishment is a cesspool of corruption. I can give this; I can cite the STC's case. What happened to the case of Shetty—who was involved in import of machinery for leather industry? How that case has been hushed up? Don't we know all these things, Sir?

Sir, I am asking this: Take Stainless Steel. The present import policy is causing serious revenue loss, owing to higher pool price. I have received an allegation from very very reliable and well-informed quarters—he is Special Assistant, Shri N. K. Singh—it was alleged, he said, if you want me to plug the loophole of that Stainless Steel import rules. I require Rs. 5 lakhs. I would ask the Minister to enquire about the correctness of the allegation...

SHRI EDUARDO FALEIRO (Mormugao): I am on a point of order.

MR. CHAIRMAN: Let me hear the point of order. Please resume your seat, Mr. Bosu—let me hear the point of order.

SHRI EDUARDO FALEIRO: As you have just now said: No aspersion, allegation or accusation can be made against anybody who cannot defend himself in this House, without previous notice to you. Has this notice been given? It is not—that is what I understand.

Let this not only be expunged by you, but, let the Member be reprimanded. Again and again, he is bringing it here. He is doing it every day.

SHRI JYOTIRMOY BOSU: He is misleading the Chair. I am told his profession is a Lawyer. Let him read the rule. Rule 353 lays down the procedure. I have complied with the procedure; I am asking the Minister to accept it or deny it, or institute an inquiry and apprise this House. This is the allegation, which I have made. It is my duty. I bring it before the House.

SHRI EDUARDO FALEIRO: I appreciate it, if notice had been given. Just now I am on a point of order. It is not enough to give notice to you of any accusation. This notice must go to the Minister concerned. He should keep himself ready...

SHRI JYOTIRMOY BOSU: Yes, it has gone to the Minister—ignorant

gentleman! I thought you are a little more knowledgeable than this...

MR. CHAIRMAN: Mr. Jyotirmoy Bosu, please be seated.

SHRI JYOTIRMOY BOSU: Yes, Sir.

MR. CHAIRMAN: Mr. Jyotirmoy Bosu,—previously you had said something which was directed against the hon. Minister...

SHRI JYOTIRMOY BOSU: Ministry. You ask Prof. Dandavate what I said... What is the quota for the Ministry?

MR. CHAIRMAN: Well, and that allegation would not go into the record. It would not form part of the record.

And as far as your accusation against the Ministry and against the concerned person is concerned, you have given a notice.

But, I would like to remind you this, that you have to take the full responsibility about it. After all those enquiries having been made by you, if you are making that kind of allegation, that can be allowed to be made here, but you have to take the full responsibility...

SHRI JYOTIRMOY BOSU: What I say, my language goes on record, unless** it is nothing very new in this House I know what I say.

MR. CHAIRMAN: Here I ask the Member not to cast aspersions on the proceedings in the House. I will ask him to withdraw those words.

SHRI JYOTIRMOY BOSU: The Minister is here to refute. Let him enquire into the allegation and find the truth...

SHRI JAGDISH TYTLER: He is making an allegation. Let him withdraw it.

SHRI JYOTIRMOY BOSU: Sir, I made an allegation against an officer.

As required under Rule 353 I gave notice to the Speaker...

MR. CHAIRMAN: What the Members are objecting to is, your aspersions about** in the House. That also will not form part of the record. I will ask Mr. Jyotirmoy Bosu not to repeat it in future.

SHRI JYOTIRMOY BOSU: I will bear your request in mind; may I go on?

MR. CHAIRMAN: Yes, please go on.

SHRI JYOTIRMOY BOSU: Sir, may I go on record? May I request that this tape be preserved?

Now, about import of cement and sugar, I would like to ask the Minister one simple question. Is it so that the import of cement and sugar is being done through Swaraj Pal of Thomas Monge and Company? Is he being asked to handle import of cement and sugar? I am asking this question. Who is going to handle the procurement of sugar and cement? Tell me if I am wrong. My information is that you are wholly dependent on Swaraj Pal, the Director of Thomas Monge & Company. I am charging this. Kindly tell us what is the position.

Then, Sir, about edible oil import, during the previous regime, before the end of March, 1977, they gave import licences for edible oil amounting to Rs. 630.12 crores and that most of that oil was sold in high seas at an enormous profit and a huge money was collected. We would like to know whether an enquiry has been instituted. What has happened to those firms—Godrej, Aminchand Piyarelal, A.P.J., Hindustan Lever, etc. who are the prime culprits in the matter of importation? What is the outcome?

Now, the Public Undertakings Committee report was published regarding economic offence committed in the deal of Jute by Bharat Hari and JK Singhania and it was found that

**Expunged as ordered by the Chair.

under-invoicing was done to the tune of Rs. 49.59 lakhs. Why is it that this man has not been prosecuted? Why is it that the Enforcement Director at that time had not been prosecuted? Under what consideration prosecution was not done?

My last submission is about the export of protein. Sir, India is a country where man is protein-starved. For 1977-78, the value of the export of fish was Rs. 174.3 crores. In 1978-79, it goes up to Rs. 228.3 crores and as a result we starve of protein.

Now, Brooke Bond procure buffalo meat in Aurangabad at a cost of Rs. 3 per Kg. and it is being sold abroad at Rs. 60 or so per kilo. What do we get? Has an enquiry been done as to how much of landed value and how much of the last sale prices are being repatriated in the country? It is only a fraction, Mr. Mukherjee. Please do not take it otherwise.

About garment export, you are now going to enter into a collaboration with the Britishers. They will take everything out of you. Now, the USA is asking for a collaboration for starting a Gillette Blade production factory. This will kill the entire small scale industry. I would only like to say that you have an enormous market in the neighbouring country, that is, China, where one thousand million people are living. If you want to find an outlet, if you want to normalise your relations with them—the Foreign Minister is sitting here and have trade with them of your products and they will be able to absorb your products. I thank you.

SHRI EDUARDO FALEIRO: Sir, may I get your guidance on one point? The hon. Member for Diamond Harbour has mentioned names of some persons. I would like to get your guidance on this. Is it sufficient if one wants to make an allegation, otherwise be defamated, he can give notice of that? Or is it necessary that a *prima facie* case should be made before you before

you allow the allegations to be made? I want to know whether he has the right to make such allegations. If you guide us how we should go into this, it will help us in future.

MR. CHAIRMAN: The points of order are decided as and when they arise. Now that a point of order has arisen, it would require a lot of dilution in which I would not indulge at this time and I am asking the Minister for Commerce to reply.

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): Mr. Chairman, Sir, the debate on the Demands for Grants of the Ministry of Commerce, which is practically the beginning of the second phase of budget discussions, was almost on a very low key and without much excitement except the speech made by the last speaker, Shri Jyotirmoy Bosu.

I am grateful to the hon. Members who have made their contributions on various aspects and I will try to cover as many points as possible. Of course, I will try to answer the questions which Shri Jyotirmoy Bosu has raised. I would only like to request him to formulate his language in a better way because if I remember correctly, he pointed out: "What is your**"

SHRI JYOTIRMOY BOSU: **is the word I used.

SHRI PRANAB MUKHERJEE: After all, Mr. Mukherjee is not identified with the Ministry of Commerce. If you would have stopped at "What is your**?", at least I could have interpreted it, "I" mean the Ministry of Commerce. He is a good friend of mine. I would request him just to formulate his language in a better way, otherwise anybody who has listened it, What is your** will take it to mean, Mr. Mukherjee personally has**

Now, let me come to the more serious part of the debate. In regard to the position of foreign trade, the hon. Members are well aware that

**Expunged as ordered by the Chair.

[Shri Pranab Mukherjee]

we are placed in a situation in which the deficit is more than Rs. 2250 crores so far as the current year is concerned. As I have already mentioned on earlier occasions, I do not think whatever efforts we may make, it would be possible to bridge the gap in a big way in the coming years. Upto 1976-77, particularly from the year 1974-75 to 1976-77, these three years record will show that we were having a reasonable growth rate in the order of 25 to 27 per cent so far as export is concerned and in the year 1976-77 we had a net surplus in the foreign trade perhaps for the first time in the history of this country. Thereafter for the last three years so far as growth rate on the export front is concerned, it is in the order of 6-7 per cent. Now we have to recover the lost ground. In what manner we can recover the lost ground is the moot question. In this connection, two factors particularly have to be taken into account, one factor is national and the other is international. So far as the international factor is concerned, it is known to the hon. Members that sometimes there is a recessionist trend in the developed countries which places ourselves in disadvantageous position. Similarly, protectionism is being resorted to by certain developed countries, more so by the western countries, also stand in the way of our expanding the export trade in those countries. I am not referring to this problem merely to find an alibi that why we are not expanding it or why we are not in a position to do it. I am emphasising on the point that these difficulties are there. At the same time, we shall have to try to see that we overcome these difficulties and we live; not only we live, but we also prosper in an atmosphere which is not so favourable and not so friendly. In this connection I would like to draw the attention of the House particularly to one point which Dr. Subramaniam Swamy raised the other day while participating in the

debate that our performance in the international forum is daily-dallying and we are practically committed to none. It is far from truth. The hon. Member is a knowledgeable man and perhaps he knows it. Even Shri Goel, who was earlier the Minister of State in the Ministry of Commerce recognised the very fact while participating in the debate that the acceptance of the concept of second window in the common fund is, by and large, due to the initiative of the Indian delegates in various international forums and it will help, and it will provide the necessary assistance to the developing countries to diversify their production base, to resort to research and development. The success in obtaining the voluntary contribution, the compulsory contribution to the second window of the common fund is an example of our initiative which was taken by India in the UNCTAD IV in 1976. And it was followed up by the subsequent Government. And I would like to recognize that the Janata Government also did their best to see that this concept went through.

But another Member of the Janata Party—I do not know to which fraction he belongs—is saying that we have not done anything. In the matter of the whole concept of the second window and the acceptance of the Common Fund on the eve of the global negotiations, which are going to take place from the last week of August, to create a new social and economic order for the coming decade, India took an initiative; and the acceptance of the Common Fund is an indication of our success in that direction.

In regard to the domestic problems there are problems of infrastructure and of low production. And the concept has been tried to be built in, viz, that we must have an exportable surplus. In a country like ours where we are having more than 650 million people, whatever we produce will be consumed; and if we have to meet the full requirements

of the Indian people. I am afraid we cannot reach a stage of exportable surplus for many more years to come. Even if we produce 25 million, 40 million or even 100 million tonnes of steel, perhaps the 650 million people can absorb that amount of steel, as also 100 million tonnes of cement. Therefore, if we want to just inject the concept of exportable surplus—i.e. meeting the entire domestic requirements and having something surplus to export—I am afraid we cannot accept that concept; and, on the basis of that concept; we cannot foster our foreign trade. (Interruptions) Therefore, we must have a conscious effort to have production for it; and in order to have a conscious effort, as indicated by me—and the Finance Minister has agreed to look into the whole aspect of this new concept—we must produce for export, because we shall have to keep in mind that we have to meet the requirements of the market in the West. We have to change our production base. We have to tie up with the market processes there. We must have our credibility and saleability in the western markets. One type of products which may be saleable in the Western market, may not necessarily be saleable in the eastern market. Therefore, keeping the market in view, keeping the possibilities in view and keeping the over-all priority of export in view, we must re-design our production base, so that we always have something to export, and we are not landed with the problem which we are nowadays—and which you may call *ad hocism*. If we have something, we try to find out a market for it in our desire to export it; and the moment we find certain constraints in the domestic market, immediately we put a ban on it and we try to overcome the crisis. By this process you cannot have a regular international market, and you cannot have a sustained export effort. Therefore, we must change our production base. In order to do it, if

it is necessary. we should look into the various regulations, various rules and various laws which stand in the way.

I am happy to announce—perhaps hon. Members are aware of it—that I give credit to the Janata Party for having appointed the Tandon Committee to look into the whole export possibilities and to come forward with recommendations as to what should be the Government's strategy. We did not disturb the Tandon Committee after coming to power. We allowed them to function. They have come forward with their recommendations; and some of these recommendations have already been implemented, and others are going to be implemented.

SHRI DINEN BHATTACHARYA (Serampore): Why don't you circulate them?

SHRI PRANAB MUKHERJEE: That is a different issue. There is no bar, but we circulate so many documents. I do not know how many you need and how much you look into them. I would clarify one aspect in a little detail. It is the concept of cash assistance which has been pointed out by Dr. Subramaniam Swamy, Mr. Niren Ghosh and indirectly, by Mr. Jyotirmoy Bosu. It has a very serious implication. If, for the time being, the concept of the subsidy which we give to our export sector, as interpreted by Dr. Subramaniam Swamy or as has been interpreted by Shri Niren Ghosh is accepted by the importing community, we do stand nowhere. In fact, this is the same argument which some of the western countries are putting forward to put countervailing duty against our commodities; and if their interpretation of the present subsidy scheme is accepted. I am afraid it will be more difficult to have export of the Indian commodities in the world market. Therefore, I would like to clarify the position. With your permission, I would like to read a para because

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every word will be quoted in the international negotiation. Sir according to me: "The scheme of grant of the cash compensatory support is primarily designed to compensate for indirect taxes borne by the exported product including those levied on goods and services used in its product." I would like to mention here that the reimbursement of indirect tax borne by the export product is a practice universally prevalent and it is not treated as a subsidy at all. In fact, we are much more restrictive than most of our competitors. As for the bulk of our export, there is no CCS and thus we do not reimburse even the indirect taxes. In a number of cases in which cash compensatory support is given, the rate is given below the amount of indirect taxes borne by the product. Our policy is that cash compensatory support should be given on a highly selective basis and it should be subject to a periodical review. An important consideration in the selection of product is that they should be able to sustain themselves in the export market after an initial period of assistance. Although the desirability of stability and continuance of cash compensatory support system is an important consideration, it has been the policy of the government that the element of subsidy in individual cases should be reduced or even eliminated when it is no longer necessary for our developmental or competitive needs. This is borne out by the fact that the total budget estimate for 1980-81 on account of market development assistance is Rs. 355 crores as compared to Rs. 358 crores for the years 1979-80, Rs. 375 crores in 1978-79. I may assure the House that government will continue to implement this policy with care and cash compensatory support, particularly in cases where the level exceeds. The incidence of indirect taxes will be given only when fully justified." This is the line on which we are arguing; we are arguing against the imposition of counter-vailing duty by some of

the western developed countries. We are trying to show them that our subsidy is actually coming down. The entire market development assistance does not contain only the cash compensatory supporting element, there are certain other aspects like market development. Therefore, if you from the Indian Parliament just go on saying that we are highly subsidising our exportable items, I am afraid, somebody may try to utilise these arguments against us. This is the gestions for the information of the point I wanted to clarify.

In regard to certain points suggested, certain suggestions have come forward particularly in the form of cut motions also that why we are not going to nationalise the entire import-export trade. Some members have also made their suggestions for the information of the hon. members, I would like to point out that our public sector units are coming in a big way, so far as export-import trade is concerned; and presently, 60 per cent of the import trade is canalised through the public sector organisations like STC MMTTC. Apart from that, there are certain other organisations like Indian Oil, Nafed and certain other organisations. (Interruptions) 16 per cent of our total export... (Interruptions) Mr. Basu. I request you to listen because I listened to you very patiently. I know you have an endless energy. After all, we have to conclude. 16 per cent of our total export trade is being canalised through the public sector organisations. Therefore, the public sector organisation is actually having a commanding height, so far as foreign trade is concerned, both in the form of export and import.

In regard to textile policy. I should like to share the thinking of government with the hon. Members. While making his observations, it has been pointed out by Shri Mool Chand Daga that we must have a review of the textile policy declared in 1978 and see whether that policy is too closed. No

body in the House will have a second opinion that in our textile sector, handloom has to play a very predominant role as it is having more than ten million people employed and it is one of the most traditional industries where perhaps after agriculture the largest number of people are being employed. But at the same time there are two other sectors. What are we to do with them? The question is whether they should be allowed to continue in this state of affairs or they should be allowed to play their due role. Therefore, you will have to evolve a policy in which each sector of the textile industry—mill sector, powerloom sector and handloom sector—has to play an effective role. Otherwise, whatever measures we may take, they will be lopsided and will not ultimately lead us to the goal where we want to reach. Therefore, this is a matter which I feel we must take into account. I should like to inform the hon. Members that some of these things should be looked into. When a comprehensive policy is framed, I will come before the Members of Parliament with that policy.

One of the important components is: what would be our approach so far as multi-fibre policy is concerned? No doubt cotton would continue to be the most important element in our textile policy. But at the same time, to what extent we should permit blendings? To what extent we should take advantage of properties and qualities of man-made fibre and what should be its role? Unless we clearly determine these policies, it will go against almost all sectors of the textile industry. Therefore, this is the time when we must take the decision. In another area a decision is urgently needed to create additional capacity so far as spindleage is concerned, particularly in those areas where there is acute scarcity of the yarn. Therefore, we must take a policy decision where we can allow

more capacity to be created in spinning mills.

In regard to jute, mainly Members from West Bengal and Orissa have made their observations. On an earlier occasion replying to a question I made that point quite clear: so far as JCI is concerned, they will not allow the prices to go below the minimum support price.

SHRI INDRAJIT GUPTA (Basirhat): Every year they say so but it is never implemented.

SHRI NIREN GHOSH: Even for cotton and wheat they say this.

SHRI PRANAB MUKHERJEE: I am not going to have a comparison with cotton or wheat. So far as the role of JCI is concerned we have outlined their area of operation. So far as their current operations are concerned....

SHRI JYOTIRMOY BOSU: May I ask a clarification? What is the support price? Is it the Agricultural Price Commission support price? Or Costing done by some Marwari lobby?

SHRI PRANAB MUKHERJEE: What clarification do you seek? I have not yet spelt out what I have to. We have asked the JCI to operate. What is their problem? Their problem is: they have a stock of 16 lakh bales. They are in a position to dispose of only four lakh bales. I have asked them to dispose of the rest 12 lakh bales. I have accepted the liability to meet their losses in disposing of the old stocks to the tune of Rs. 13 crores. Rs. 13 crores is to be paid to JCI.

SHRI NIREN GHOSH: May I ask..

SHRI PRANAB MUKHERJEE: I am not going to yield; you ought to take your place.... (Interruptions) You are moving from place to place you cannot make a running commentary. Hon. Member thinks himself over smart; but it is his Government which has landed us in this problem.. (Interruptions) Mr. Ghosh, may I remind you that it is your union. You know it. Members from West

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Bengal know very well when the Jute Corporation starts work in the afternoon; you will be surprised to know that their members demand overtime if they work from 4 to 7. You have landed us in this difficulty.

MR. CHAIRMAN: I will request the Members to intervene only when the hon. Minister gives in, otherwise you will not be allowed to stand up and speak. I am sure that the Members are interested in knowing what is the stand of the Government on certain points you yourself have raised. So, it is in your interest to hear the speech of the hon. Minister patiently.

SHRI PRANAB MUKHERJEE: I will request the hon. Member.....
(Interruptions)

SHRI PRANAB MUKHERJEE: I will request the hon. Members to listen to me, because, after all, I sought their Co-operation. I talked to the Chief Minister of West Bengal. I even talked to him. But if he thinks he will play to the gallery by shouting at me, neither his problem is going to be solved, nor my problem is going to be solved, nor the problem of the jute growers is going to be solved. We shall have to solve the problem.

I made it quite clear, monopoly purchases no. It is not possible for the JCI. JCI is not in a position to have the monopoly purchase. They do not have the infrastructure. They do not have the purchase centre; even when it has been our experiences, you may call it right or wrong, you may abuse JCI, but the hard fact is when I asked JCI to purchase more, simply they purchase from the traders instead of purchasing from the growers. For the first time I had to give a directive that you must purchase 50 per cent of the total procurement from the growers directly instead of purchasing it from the traders.

I would not like to pass on the benefit to the traders. If the J.C.I. is in a position to purchase more and

more from the growers, I am prepared to help them in all possible manner. Therefore, this is the problem which we shall have to solve. You cannot shout it out. You cannot shout at me looking at the gallery and try to be the hero. I am not going to accept that position. JCI has also been permitted without any condition to export the jute so that they can have a bush stock in the go-down. But where is the go-down? Can you tell me where is the go-down to store 30 lakh bales? This is the problem which we shall have to solve.

(Interruptions)

MR. CHAIRMAN: I will ask hon. Member Shri Ghosh to desist from interrupting him.

(Interruptions)

SHRI PRANAB MUKHERJEE: Therefore, my point is, I have ensured, and I can assure the hon. Member, whatever is possible, JCI will do. But so far as monopoly purchase is concerned, it is not possible. We will try to see that the prices do not crash. At least the minimum price is made available to the growers. I have sought the co-operation of the West Bengal Government, I had a discussion with them. (Interruptions).

Let me complete atleast the jute aspect and then you interrupt, I have to say something more on jute.

(Interruptions)

SHRI JYOTIRMOY BOSU: I ask you one question. He has yielded. Thank you. He has yielded. (Interruptions) He has yielded. I thank him for yielding.

Will you kindly tell us whether it is a fact or not, that one of your predecessors, late Shri Lalit Narain Mishra made a categorical statement that in the course of three years the entire jute business, raw jute trade, will be nationalised? He made a public speech in Patna. That is on record in the Public Undertakings Committee Report. Have you gone

through that? Why is it that you are now running away?

SHRI PRANAB MUKHERJEE: I am thankful to the hon. member for the information I am talking of the present state of affairs and the instruments which are available with us to take action.

As I mentioned on an earlier occasion, so far as jute is concerned, we are in a peculiar position. The jute mill-owners have made huge profits but they have not ploughed back the profits into the industry. It is not at all a happy situation. We have nationalised one of the biggest jute mills, the National Jute Mill and certain other jute mills have also been taken over. Those are under the administrative control of either the State Government or the authorised agencies appointed by the Government of India. I have discussed it with the Chief Minister of West Bengal. He has written to me saying that we should have a comprehensive policy with regard to taking over jute mills. We are in agreement with him and we are trying to formulate a policy about it.

With regard to development of jute, I do feel the time has come when we must have a comprehensive jute policy. Certain countries have also started jute mills. We should see whether we can avail ourselves of the opportunity of providing raw jute to those countries. There should be diversification. Otherwise, sometimes when the synthetic prices go high, we find a good market for export. All these years we have tried only in the United States market and some West European markets. But through the process of diversification, through research and developemnt, it is possible to utilise these commodities for more useful purposes. Keeping that in view I am going to appoint a task force which will make recommendations to the Government in what manner we can tackle the problem of jute. (Interruptions).

All the hon. members from Kerala have pointed out particularly about three items—rubber, cashew and cocoa. But I fail to understand what practically agitated them. On a number of occasions to the Chief Minister of Kerala and to the deputationists who met me I made it quite clear that the Cashew Corporation is the canalising agency and they should import the raw cashew. What else can I say? If the Cashew Corporation cannot bring cashew, definitely I would not go and bring cashew. Shrimati Suseela Gopalan said, why don't you allow the State Corporation to import cashew. Who prevents it from importing cashew? They are entitled to import cashew.

SHRIMATI SUSEELA GOPALAN (Alleppey): When the private people are operating, how can the State Corporation compete with them?

SHRI PRANAB MUKHERJEE: I would not allow the private people. The Central Cashew Corporation should be there. The State Cashew Corporation should be there. If you can bring cashew, I welcome it. This is the policy we are pursuing. If you cannot bring it, what is the use of simply condemning me? Only 5000 tonnes of cashew were imported. Who got the benefit? 50 per cent of it was processed in Kerala. At least for a few days, those people got jobs. What is wrong? The Cashew Corporation which used to bring 100,000 tonnes today are not in a position to import more than 8,000 tonnes because of the simple fact that those countries which are producing cashew have also started their processing units. Therefore, the raw cashew which is to be processed is not simply available. Therefore, if the Cashew Corporation is in a position to import cashew, they are welcome to do so. All necessary incentives will be given to Kerala. Making some fiery speech on the floor of Lok Sabha is not going to bring cashew from Tanzania or Mozambique. If the hon. Member has any suggestion, I am prepare to consider it as to in what manner we can import more cashew.

[Shri Pronab Mukherjee]

In regard to cocoa, there is a dispute between the Agriculture Ministry in Kerala and the Agriculture Ministry in the Government of India. I told them, please give me your assessment of the total production. Kerala Agriculture Ministry is saying that the total production is 3000 tonnes. Central Agriculture Ministry is saying, 1000 tonnes. On that basis we shall have to take a decision as to whether we shall permit import or not. Why is cocoa imported? Because Indian cocoa has more acidity content. Therefore, no unit is there to process it. Somebody may jump and ask: Why don't you start a processing unit? This is the very point I took up with the Kerala Minister that you start some processing units where by chemical treatment you can reduce the acidity content and we can use our own indigenous cocoa in a bigger way. Cocoa is not in short supply. I understand the difficulties of the growers, but it is not the fault of the Commerce Ministry. It is not the fault of mine. Cadbury which is the biggest consumer of cocoa went on a strike for a long time and that is why, they did not purchase.

SHRI INDRAJIT GUPTA: They are using synthetic cocoa.

SHRI PRANAB MUKHERJEE: Apart from that, we have to reduce the acidity content. Whatever little amount of cocoa was permitted to import, it was to be blended with the Indian cocoa so that it could reduce the acidity content and then it could be used. (*Interruptions*)

So far as rubber is concerned, it is true that some rubber was imported. But it was not at the instance of Dunlop or any multinational company. Some rubber was imported to have a buffer stock.

What is the total production and what is the total consumption? In 1980-81 the estimated production of rubber is 155,000 tonnes and the estimated consumption is

180,000 tonnes. How are you going to meet the gap? Is there any other option but to import? This figure has been accepted by the Kerala Government. You have to meet the gap by imports. And what does STC do? They import and keep a little part of it as a buffer stock. What is the quantum?—7500 tonnes which is lying with the STC as a buffer stock. We have not imported any quantity this year. Certain import was permitted last year and you know, in one particular year, the total import may not materialise and it may be a spill-over. Therefore, the last year's import was spilled over in 1980-81. So far as the current year is concerned, we have asked them to review the situation and after that, we will take a decision. Therefore, so far as rubber is concerned, it is neither a question of giving any step-motherly treatment nor the question of taking certain measures which will put the economy of Kerala in a great difficulty. If the cashew processing units are shifting to certain other States the Commerce Ministry is not to be blamed for that. It is because of your labour law; it is because of certain of your decisions which you have taken where processing units find that it is more costly to get it processed in Kerala. If they go to Tamil Nadu, it is for you to take up with your counterparts in that State and evolve a formula by which you can save your own units, I do not come into the picture. I told about it to the Minister concerned quite clearly.

PROF. MADHU DANDAVATE: It is a very good thing that you have raised the point of raw cashew that is imported from outside. Unfortunately, what is happening is that there is a demand from Konkan area of Maharashtra, Kerala and other areas. But there is an imbalance between the distribution of this raw cashew to these processing factories. Will you at least see to it—

it falls within the jurisdiction of the Commerce Ministry— that the balance is maintained and some areas and regions are not completely starved?

SHRI PRANAB MUKHERJEE: This balance is maintained. And for the information of the hon. Member we imported 5000 tonnes through a private party. We gave 50 per cent of it to be processed by the Kerala units because it depends on the number of people employed in the processing units and the number of processing units in various States and on the basis of that, a formula is prepared and the distribution is arranged.

In regard to Indian share in the world trade, Dr. Swamy has suggested that in the 50s it was 2 per cent and it has come down today to 0.5 per cent. If it is 0.5 per cent today, Dr. Swamy, please do not hold me responsible for that. From 1974 to 1977, the day when they assumed the responsibility, it was a little more than that i.e. 0.62 per cent and from that it has come down to 0.5 per cent. Again, I am trying to improve it.

The other point which the hon. Members mentioned, particularly Mr. Jyotirmoy Bosu, is as to why we are not trying to expand our trade in the non-traditional areas, non-conventional areas....

SHRI JYOTIRMOY BOSU: I said, value added items.

SHRI PRANAB MUKHERJEE: I entirely agree with him so far as that item is concerned. I am coming to that later on. I entirely agree with you. If you look at the figures, you will find that our share of exports to West Europe went down from 34.4 per cent in 1961-62 to 31.1 per cent in 1978-79. So far as the United States are concerned, it went down from 22.1 per cent to 14.6 per cent. On the other hand, our share of exports to East Europe increased from 9.4

per cent to 10.7 per cent and in respect of Australia and New Zealand, it has gone up from 26 per cent to 37.4 per cent. Therefore, to Asean countries, to Australia and New Zealand, to our neighbouring countries our exports are going up. It is our non-traditional market. With the western countries relatively it is going down, and there has been a qualitative change. Mr. Bosu is talking of the value added items. If you just simply look at the value added items, you will find that India is the first among the developing countries whose value added items are more so far as export items are concerned.

SHRI JYOTIRMOY BOSU: We can have a dialogue on that and you must be prepared for that.

SHRI PRANAB MUKHERJEE: I am prepared to have a debate on it with Mr. Bosu *in camera* or with camera. But this is a hard fact though it is far from satisfactory where we wanted to be. Today India has undertaken Rs. 2800 crores worth of projects. Mr. Bosu, can you tell me a single developing country which has undertaken such projects which requires sophisticated technology?

AN HON. MEMBER: China

SHRI PRANAB MUKHERJEE: China is a developed country. Therefore, China is treated as a separate part. I am talking of the developing group of nations. Even in the international world they are treated separately.

SHRI JYOTIRMOY BOSU: What about Brooke Bond buying buffalo meat in Aurangabad at Rs. 3 a kilo and exporting it at Rs. 60 a kilo? Kindly see how much money they are bringing home.

SHRI PRANAB MUKHERJEE: Mr. Bosu, I understand your obsession with the multinationals and I, would be happy to do away with their influence as much as we can. But

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that is a different issue. I am talking on a completely different aspect. (Interruptions). Therefore, my point is that we are trying to emphasise on value added items. In one of the areas there are certain problems also. Take the case of leather. In order to encourage the value added items so far as leather export is concerned, we are providing cash assistance to the finished products and we are imposing export duty on the semi-finished items. Therefore, this is a constant exercise which we are making. And today, we are not merely exporting raw materials, we are not merely exporting traditional items. Today, one of the major components of our export trade is finished, products, manufactures, machinery, equipments and machine tools. Therefore Sir, I do hope it would be possible for us to go in the right direction. I seek the support of the House to attain the targets which we have fixed for the current year, i.e., Rs. 7100 crores in absolute terms having a modest growth rate of 16 per cent.

With these words, I once again express my thanks to the hon. Members.

श्री शिव कुमार सिंह ठाकूर (खंडवा) : मैं मंत्री महोदय से यह कहना चाहूंगा कि अनसूचित क्षेत्रों में पावरलूम को टैक्स-मार्क दे कर रेगुलर किया जाए। इसके बारे में मंत्री महोदय बताएं।

MR. CHAIRMAN: You may discuss with him. We have to take up another Ministry's Demands now.

I shall now put all the cut motions relating to the Ministry of Commerce to the vote together unless any hon. Member desires that any of these cut motions may be put separately. I hope nobody wants that.

Cut motions Nos. 1, 2, 4 to 7, 10, 11, 14, 31 to 43, 86 to 95, 108 to 130, 139, 146, 154, 155, 159 to 164 and 188 to 204 were put and negatived.

MR. CHAIRMAN: The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st March, 1981, in respect of the heads of demands entered in the second column thereof against Demands Nos. 11 to 13 relating to the Ministry of Commerce."

The motion was adopted.

Demands for grants 1980-81 in respect of the Ministry of Commerce Voted by Lok Sabha.

No. of Demand	Name of Demand	Amount of Demand for Grant on account voted by the House on 14-3-1980	
		Revenue	Capital
1	2	3	4
		Rs.	Rs.
MINISTRY OF COMMERCE			
11	Ministry of Commerce	72,81,000*	93,70,000
12	Foreign Trade and Export Production	136,52,12,000	272,88,01,000
13	Textiles, Handloom and Handicrafts	37,05,20,000	76,21,29,000

17.31 hrs.

DEMANDS* FOR GRANTS (GENERAL), 1980-81—contd.

MINISTRY OF EXTERNAL AFFAIRS

MR. CHAIRMAN: The House will now take up discussion and voting on Demand No. 31 relating to the Ministry of External Affairs for which eight hours have been allotted.

Motion moved:

"That the respective sums not exceeding the amounts on Revenue Ac-

count and Capital Account shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1981, in respect of the head of demand entered in the second column thereof against Demands No. 31 relating to the Ministry of External Affairs".

Demand for Grant 1980-81 in respect of the Ministry of External Affairs submitted to the vote of Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grant on account Voted by the House on 14-3-1980	Amount of Demand for Grant Submitted to the vote of the House
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1	2	3	4
		Revenue Rs.	Capital Rs.

MINISTRY OF EXTERNAL AFFAIRS

31	Ministry of External Affairs	45,88,82,000	6,45,72,000	91,77,65,000	12,91,45,000
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*Moved with the recommendation of the President.

MR. CHAIRMAN: The hon. Minister may make a statement on the Demands.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): Mr. Chairman, I am grateful to you for the few minutes allowed to me for making a very short statement. At this stage I do not propose to take much time or to make a long speech. It would not be proper to anticipate the views of the hon. Members which I am sure are going to be extremely useful and illuminating, and to which I propose to respond at the end of the debate. However, there is one point on which I want to take the House into confidence and say a few words. What I wish to state is as follows.

I should like to take a few minutes of the House to refer to Kampuchea. India's relations with Kampuchea go back to several centuries. The Temples of Angkor Vat are a vivid testimony of the interaction between the cultures of our two countries. Indeed, no other country in the Indo-China peninsula is linked to India as Kampuchea is. It is a cherished relationship. The gentle people of that highly cultured country have unfortunately suffered very greatly for no fault of their own. Our hearts have gone out in sympathy to the people of Kampuchea, and India has done whatever it could to alleviate their suffering. We shall continue to do so.

It is clear that the situation in Southeast Asia requires a reduction